DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 08/81-ALC2/2021 DATED 29.09.2020 (Held on 06.10.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 08/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 29.09.2020) held on 06.10.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Indrajeet Yadav, DIA	MoS
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Devendra Kumar Saini, ADG	DoT
4.	Shri Vinay Kumar, AAI	MoS
5.	Shri Shaish Kumar, (TEC-1)	Consultant
6.	Shri V.C. Agarwal, (TEC-3)	Consultant
7.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

i. Draft Minutes of Meeting No. 06/81 scheduled for 11.08.2020 and held on 25.08.2020 were circulated among all the members of the Committee on 24.09.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 24.09.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:35/17/81-ALC2/2017**	Party Name: R.R.KABEL LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.09.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446020	Halogen Free Flame Retardent Cables (Thermosetting) / (Thermoplastic) Upto 1100 voltage Net Content- Copper- 500430KGS, Halogen Free Flame Retardent Compound - 212576.00 KGS, Halogen free Catalyst 11323.50kgs	18000 Kilometer	1	74081190	Copper Wire Rod	1.01 Kgs/Kg content in the export product
			2	39013000	Halogen Free Flame Retarden **Polyolefins based**	1.05 Kgs/Kg content in the export product
			3	39012090	Halogen Free Catalyst **Polyolefins based**	Upto 1% of FoB value

Note: The words "Polyolefins based" may be added in the description of import items at Sl. No. 2 & 3.

RA concerned may take suitable consequential action accordingly.

2	**Case No.:358/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 30.06.2020 followed by a reminder on 16.09.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information.

The case stands deferred.

3	**Case No.:75/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is incomplete due to following reasons:

1. In the material balance statement given in annexure- 02 the quantity of import indicated does

not match with the quantity indicated in the licence.

2. In annexure- 03 percentage wastage for each item has not been indicated and also import quantity for total blades is to be mentioned.
3. The import list to be revised to indicate generic name of import along with specific name given in the licence.

Therefore, the Committee decided to ask from the applicant to provide clarification on the above mentioned deficiencies as per comments of Consultant (TEC-1).

The case stands deferred.

4	**Case No.:74/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.02.2020 followed by reminders 17.04.2020, 30.06.2020 & 16.09.2020. The applicant via email dated 16.09.2020 requested for extension of time i.e. 2 to 3 weeks to submit the reply. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

5	**Case No.:143/14/81-ALC2/2018**	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 24.12.2019 followed by reminders on 28.02.2020, 13.05.2020 & 06.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant. The case stands deferred.			

6	**Case No.:8/13/81-ALC2/2018**	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 27.12.2019 as under: **Export Items:** The following words may be added in the description of export item "**Coating thickness (i) Epoxy Power-200micron (ii) Adhesive - 150 micron (iii) Polyethylene-3.15 mm"**			

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed as **1.05 MT/MT content in the export product.**
2. Quantity of import item at Sl. No. 2 may be allowed **4.00Kg/MT content in the export product**.
3. Quantity of import item at Sl. No. 3 (**Relevant Epoxy Powder**) may be allowed **as applied**.
4. Quantity of import item at Sl. No. 4 (**Relevant Adhesive**) may be allowed as 43.00MT.
5. Quantity of import item at Sl. No. 5 may be allowed as 958.70 MT.
6. Quantity of import item at Sl. No. 6 may be allowed with value restricted up to 5% of FoB value.

Note: Grade & thickness of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

7	**Case No.:289/14/81-ALC2/2018**	Party Name: R R KABEL LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's replies dated 27.01.2020 & 02.09.2020 is deficient due to following reasons:

1. The applicant vide letter dated 29.07.2019 informed that they have exported 6950KM in place of 18000KM as per AA and will apply for its amendment. Now, as per letter dated 27.01.2020, they have informed that they did not commit for any amendment of AA.
2. It is mentioned that multi core cables have been exported but product the certification schedule enclosed are for only single core cables.

Therefore, the Committee decided to ask from the applicant to provide clarification on the above mentioned deficiencies as per comments of Consultant (TEC-3).

The case stands deferred.

8	**Case No.:43/2/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/01129/AM19/	RLA File :04/24/040/00240/AM19/	Lic.No/Date:0410165215 14.02.2019	

Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 03.01.2020 followed by reminders on 20.04.2020 & 17.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai.

RA concerned may take suitable consequential action accordingly.

9	**Case No.:79/2/81-ALC2/2019**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/01165/AM19/	RLA File :31/83/040/00188/AM19/	Lic.No/Date:3110067347 11.03.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 03.01.2020 followed by reminders on 20.04.2020, 02.07.2020 & 17.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune. RA concerned may take suitable consequential action accordingly.			

10	**Case No.:74/2/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/01160/AM19/	RLA File :08/24/040/00406/AM19/	Lic.No/Date:0810144757 12.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 17.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

11	**Case No.:1/2/81-ALC2/2019**	Party Name: GRAVITA INDIA LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00001/AM20/	RLA File :13/24/040/00139/AM19/	Lic.No/Date:1310049241 27.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Percentage of lead in import supported by Certificate of Analysis. 2. Manufacturing process with step-wise wastage. The case stands deferred.			

12	**Case No.:16/2/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00016/AM20/	RLA File :03/95/040/01250/AM19/	Lic.No/Date:0310828254 10.04.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 02.09.2020 as under: 1. Net weight of export items at Sl. No. 1, 3 & 7 to 9 may be specified as 60919Kgs, 114143Kgs,			

17633Kgs, 98850Kgs & 111285 Kgs respectively.

2. Quantity of export items at Sl. No. 2, 4, 5, 6, 10 to 16 may also be specified as 385KM, 2KM, 35KM, 30.21 KM, 285KM, 105KM, 305KM, 65KM, 65KM, 45KM and 450KM respectively in addition to their weight.
3. Words "**Greased conductor**" may be suffixed with the description of export item as Sl. No. 1.
3. Description of the import item at Sl. No. 1 may be amended as "Aluminium Ingots/Billets" and quantity of Aluminium Ingots/Billet may be allowed as 1.02Kgs/Kg content in the export item at Sl. No. 1 to 16, as claimed by the firm.
4. Quantity of import item at Sl. No. 2 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02Kgs/Kg content in the export item at Sl. No. 1, 3 & 7 to 9, taking clue from SIONs C-7 & C-1479.
5. Quantity of import item at Sl. No. 3 i.e. Zinc may be allowed as 4% weight of steel content in the export item at Sl. No. 1, 3 and 7 to 9, taking clue form SIONs C-7 & C-1479.
6. Quantity of import item at Sl. No. 4 i.e. overhead Conductor Grease may be allowed upto 2% of FoB value of export item at Sl. No. 1.

RA concerned may take suitable consequential action accordingly.

13	**Case No.:24/3/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00044/AM20/	RLA File :04/24/040/00291/AM19/	Lic.No/Date:0410165528 30.04.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/119/2019-TSW dated 06.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

14	**Case No.:2/14/81-ALC2/2019**	Party Name: BELDEN INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00100/AM20/	RLA File :31/83/040/00038/AM20/	Lic.No/Date:3110067437 03.06.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.01.2020 followed by reminders on 17.04.2020, 17.05.2020 & 16.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune. RA concerned may take suitable consequential action accordingly.			

15	**Case No.: 3/14/81-ALC2/2019**	Party Name: DEWAN & SONS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	**Action by :** RA/Applicant
	Decision: The Committee considered the case as per the agenda and noted that the complete set of application has not yet been received from the applicant and also, the applicant's email address is not available for communication. Therefore, the Committee decided to ask from RA, New Delhi to provide a copy of complete set of application alongwith email address of the applicant. The case stands deferred.			

16	**Case No.:7/14/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00105/AM20/	RLA File :04/24/040/00056/AM20/	Lic.No/Date:0410165686 06.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/39/2020-IPHW-MeitY dated 02.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

17	**Case No.:5/14/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00103/AM20/	RLA File :04/24/040/00043/AM20/	Lic.No/Date:0410165683 06.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments dated 06.10.2020 given by Consultant (TEC-1). (copy enclosed) RA concerned may take suitable consequential action accordingly.			

18	**Case No.:9/14/81-ALC2/2019**	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00107/AM20/	RLA File :03/95/040/00994/AM19/	Lic.No/Date:0310829473 07.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering the applicant's letter dated 12.08.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85441110	Enamelled Copper Strips Net Content: Copper- 24563 Kgs	25000 Kgs	1	74081190	Copper Wire Rod	24810 Kgs Including 1% wastage
			2	32089041	Insulating Varnishes	As applied i.e. 0.010 Kg

RA concerned may take suitable consequential action accordingly.

19	**Case No.:19/14/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00117/AM20/	RLA File :24/24/040/00008/AM20/	Lic.No/Date:2410042779 12.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 17.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the			

	requisite information. The case stands deferred.

20	**Case No.:29/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

21	**Case No.:30/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00128/AM20/	RLA File :34/24/040/00093/AM20/	Lic.No/Date:3410045212 14.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020, 14.05.2020 & 17.09.2020. The applicant via email dated 16.09.2020 requested for extension of time i.e. 2 to 3 weeks to submit the all the relevant documents. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

22	**Case No.:28/14/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00126/AM20/	RLA File :05/24/040/00153/AM20/	Lic.No/Date:0510410945 14.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85177090	Mobile Window (3636600 Pcs) Made Out Of Hard Coated Acrylic Sheet Duly Printed & Laminated (0.70 To 1.50 Mm)	15000 Kgs	39162019	Acrylic Sheet	1.05 Kgs/Kg content in the export product

Note:

	1. **The size of import item should be 1200x1650mm.** 2. **The import item should be of relevant thickness.** RA concerned may take suitable consequential action accordingly.

23	**Case No.:33/14/81-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00131/AM20/	RLA File :65/24/040/00001/AM20/	Lic.No/Date:6510000028 18.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/19/2020-TSW dated 04.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

24	**Case No.:36/14/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date:0410165741 20.06.2019	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Recovery of iron & its value supported by documents. The case stands deferred.			

25	**Case No.:44/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00142/AM20/	RLA File :34/24/040/00104/AM20/	Lic.No/Date:3410045227 24.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020, 14.05.2020 & 17.09.2020. The applicant via email dated 16.09.2020 requested for extension of time i.e. 2 to 3 weeks to submit the all the relevant documents. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

26	**Case No.:52/14/81-ALC2/2019**	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00150/AM20/	RLA File :11/24/040/00004/AM20/	Lic.No/Date:1110028604 25.06.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application			

	was sent to Consultant (TEC-3) on 28.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

27	**Case No.:46/14/81-ALC2/2019**	Party Name: A-1 FENCE PRODUCTS CO. PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Weight of each thermoplastic powder coated AKAT30060 panel. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material /Consumables. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 4. Coating weight of zinc on galvanized steel sheets/coils and wire. 5. What is the coating weight of thermoplastic powder per square meter? 6. What is the total area of each panel to be coated with thermoplastic powder? 7. One page writes up on manufacturing process. The case stands deferred.			

28	**Case No.:51/14/81-ALC2/2019**	Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00149/AM20/	RLA File :05/24/040/00184/AM20/	Lic.No/Date:0510411068 27.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments dated 05.10.2020 given by Consultant (SKB). (copy enclosed) RA concerned may take suitable consequential action accordingly.			

29	**Case No.:58/14/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00156/AM20/	RLA File :02/24/040/00054/AM20/	Lic.No/Date:0210209298 03.07.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 05.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97%	500 MT	78019920	Remelted Lead Ingot	1.02 Kgs/Kg content in the export product

Note:

	1. **Lead content in export item is 99.97%.** 2. **Maximum lead content in import item is 98.86%.** 3. **The applicant should import relevant item only.** RA concerned may take suitable consequential action accordingly.

30	**Case No.:60/14/81-ALC2/2019**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00158/AM20/	RLA File :07/24/040/00065/AM20/	Lic.No/Date:0710115133 05.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 28.09.2020 is deficient due as the applicant has applied for amendment of AA and not submitted copy of amendment sheet yet. Therefore, the Committee decided to ask from the applicant to submit the **copy of amendment sheet** for examination of the case. The case stands deferred.			

31	**Case No.:65/14/81-ALC2/2019**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00163/AM20/	RLA File :07/24/040/00070/AM20/	Lic.No/Date:0710115147 09.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.11.2019 followed by reminders on 28.02.2020, 14.05.2020 & 17.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

32	**Case No.:66/14/81-ALC2/2019**	Party Name: STANCORP	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File : 01/81/050/00164/AM20/	RLA File : 03/95/040/00128/AM20/	Lic.No/Date:0310830212 10.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.11.2019 followed by reminders on 28.02.2020, 06.07.2020 & 17.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

33	**Case No.:73/14/81-ALC2/2019**	Party Name: GUJARAT INFRAPIPES PVT. LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Withdrawn**
	HQ File :01/81/050/00171/AM20/	RLA File :34/24/040/00094/AM20/	Lic.No/Date:3410045279 11.07.2019	
	Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 19.09.2020 requested **to close** the advance licence as **export order was cancelled**. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Vadodara. (Copy enclosed) The case is withdrawn.			

34	**Case No.:72/14/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00170/AM20/	RLA File :05/24/040/00219/AM20/	Lic.No/Date:0510411242 12.07.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments dated 26.09.2020 given by Consultant (SKB) (copy enclosed) RA concerned may take suitable consequential action accordingly.			

35	**Case No.:76/14/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00174/AM20/	RLA File :03/94/040/00285/AM20/	Lic.No/Date:0310830344 16.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) via email dated 27.09.2020 informed that the applicant's reply dated 14.07.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following deficiency as per comment of Consultant (TEC-3): 1. As per reply letter, there are 12 sizes of export product. Hence, to provide quantity of each export product in numbers & weight. 2. To provide a legible copy of drawings. The case stands deferred.			

36	**Case No.:75/14/81-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00173/AM20/	RLA File :03/94/040/00219/AM20/	Lic.No/Date:0310830319 16.07.2019	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 23.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

37	**Case No.:77/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

38	**Case No.:81/14/81-ALC2/2019**	Party Name: HORIZON CHUTES PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00179/AM20/	RLA File :31/83/040/00065/AM20/	Lic.No/Date:3110067482 23.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant had obtained one more Advance Authorization No. 3110067480 dated 18.07.2019 with same import & export but with different ITCHS Code. Hence, an email was sent to the applicant to seek clarification in this regard on 06.07.2020 followed by a reminder on 18.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant to provide clarification on the above said matter. The case stands deferred.			

39	**Case No.:88/14/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/115/2020-TSW dated 11.09.2020: 1. Sl. No. 2, 3, 5 & 11 the Standard Deficiency Format, export product wise. The case stands deferred.			

40	**Case No.:89/14/81-ALC2/2019**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00187/AM20/	RLA File :05/23/040/00161/AM20/	Lic.No/Date:0510411387 29.07.2019	

	Decision: The Committee considered the case as per the agenda and noted that and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.11.2019 followed by reminders on 28.02.2020, 15.05.2020 & 18.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi. RA concerned may take suitable consequential action accordingly.

41	**Case No.:92/14/81-ALC2/2019**	Party Name: KNEST MANUFACTURERS LLP	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00190/AM20/	RLA File :31/82/040/00035/AM20/	Lic.No/Date:3110067488 31.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that noted that and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email 22.11.2019 followed by reminders on 28.02.2020, 15.05.2020 & 18.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune. RA concerned may take suitable consequential action accordingly.			

42	**Case No.:95/14/81-ALC2/2019**	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

43	**Case No.:100/14/81-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date:1110028610 05.08.2019	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments as per the advice of Consultant (TEC-1). The case stands deferred.			

44	**Case No.:99/14/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00197/AM20/	RLA File :03/95/040/00047/AM20/	Lic.No/Date:0310830803 05.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/7/2019-TSW dated 26.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

45	**Case No.:101/14/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00199/AM20/	RLA File :03/95/040/00398/AM20/	Lic.No/Date:0310830840 06.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Diameter & quantity of peeled bright Bars to be imported for processing. 2. Diameter and quantity of stainless steel Bars to be exported after processing (Grinding and polishing). The case stands deferred.			

46	**Case No.:104/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00202/AM20/	RLA File :04/24/040/00062/AM20/	Lic.No/Date:0410165947 08.08.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 28.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets Cu. Content More Than 99%	2545060 Kgs	74040012	Copper scrap Avg. Cu. 98%	1.02 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

47	**Case No.:105/14/81-ALC2/2019**	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 18.09.2020. However, no information has been received yet. Hence, the			

	Committee decided to wait for complete set of application for examination of the case. The case stands deferred.

48	**Case No.:108/14/81-ALC2/2019**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00206/AM20/	RLA File :03/94/040/00392/AM20/	Lic.No/Date:0310830950 13.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Sl. No. 2, 5 & 11 of the Standard Deficiency Format 2. Copy of Advance Authorisation 3. Copy of export order The case stands deferred.			

49	**Case No.:111/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00209/AM20/	RLA File :03/95/040/00512/AM20/	Lic.No/Date:0310831052 19.08.2019	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 28.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

50	**Case No.:112/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00210/AM20/	RLA File :03/95/040/00511/AM20/	Lic.No/Date:0310831055 19.08.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 28.09.2020 **with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02 as under**:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	**S**tainless Steel semi finished perforated strips Grade 304 / 316 / 410 / 201 / 409 / 430 (net content of Stainless Steel Secondary Sheet / Coils (32 MT)	32 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 316 / 410 / 201 / 409 / 430 **of same thickness**	2.55 Kgs/Kg content in the export product after taking 0.776Kg/Kg recovery (1/3rd) from scrap

RA concerned may take suitable consequential action accordingly.

51	**Case No.:115/14/81-ALC2/2019**	Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00213/AM20/	RLA File :04/24/040/00086/AM20/	Lic.No/Date:0410165978 20.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/126/2020-TSW dated 29.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

52	**Case No.:117/14/81-ALC2/2019**	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00215/AM20/	RLA File :07/24/040/00116/AM20/	Lic.No/Date:0710115311 21.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.11.2019 followed by reminders on 28.02.2020, 16.05.2020 & 18.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

53	**Case No.:118/14/81-ALC2/2019**	Party Name: TECHNO COAT SYSTEMS (INDIA)	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00216/AM20/	RLA File :08/24/040/00162/AM20/	Lic.No/Date:0810146018 21.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.11.2019 followed by reminders on 28.02.2020, 07.07.2020 & 18.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Ahmedabad. RA concerned may take suitable consequential action accordingly.			

54	**Case No.:125/14/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00223/AM20/	RLA File :52/24/040/00027/AM20/	Lic.No/Date:5210043159 26.08.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.04.2020 followed by reminders on 17.05.2020 & 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Surat. RA concerned may take suitable consequential action accordingly.			

55	**Case No.:126/14/81-ALC2/2019**	Party Name: GANGES INTERNATIONALE (P) LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

56	**Case No.:132/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00230/AM20/	RLA File :05/23/040/00546/AM19/	Lic.No/Date:0510411714 02.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME: 1. To provide clarification for Sl. No. 2 of item of export as to why the net quantity of copper in export is greater than import. The case stands deferred.			

57	**Case No.:134/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00232/AM20/	RLA File :09/24/040/00257/AM20/	Lic.No/Date:0910067962 03.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. Weight of each assembly of flash kit mill. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material /Consumables. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 4. What is the thickness and width of aluminum coil? 5. Brief writes up on manufacturing process The case stands deferred.			

58	**Case No.:135/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0910067963	**Action by :**

	:01/81/050/00233/AM20/	:09/24/040/00256/AM20/	03.09.2019	Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB):

1. Weight of each assembly of flash kit mill.
2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material /Consumables.
3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
4. What is the thickness and width of aluminum coil?
5. Brief writes up on manufacturing process

The case stands deferred.

59	**Case No.:138/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00236/AM20/	RLA File :05/23/040/00221/AM20/	Lic.No/Date:0510411774 06.09.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 10.07.2020 as under:

Export Items:
The following words may be added in the description of export item "**Coating thickness (a) Epoxy 250 micron (b) Adhesive 300 micron (c) Polypropylene & corresponding surface area to be coated (i) 16963.534 Sq. mtr. for 1950 micron (ii) 27973.875 Sq. mtr. for 2450 micron**"

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed **as applied** and value restricted up to 0.5% of FoB value**.**
2. Quantity of import item at Sl. No. 2 (**Relevant Epoxy Powder**) may be allowed as **19.21MT**.
3. Quantity of import item at Sl. No. 3 (**Relevant Adhesive**) may be allowed as **14.00MT**.
4. Quantity of import item at Sl. No. 4 (**Relevant Polypropylene**) may be allowed as **111.50 MT**.
5. Quantity of import item at Sl. No. 5 (**Relevant Sintered powder**) may be allowed as **1.05 Kgs/Kg** content in the export product.
6. Quantity of import item at Sl. No. 6 (**Relevant Wiremesh**) may be allowed as **1.02 Kgs/Kg** content in the export product.
7. Quantity of import item at Sl. No. 7 (**OPC Cement**) may be allowed as **1.05 Kgs/Kg** content in the export product.
8. Quantity of import item at Sl. No. 8 may be allowed as per **GN-4.**

RA concerned may take suitable consequential action accordingly.

60	**Case No.:140/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00238/AM20/	RLA File :34/24/040/00166/AM20/	Lic.No/Date:3410045427 09.09.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 26.06.2020 as under:

Export Items:
The following words may be added in the description of export item "**Coating thickness 900 micron and Surface area to be coated-4765.27 Sq. Mtr**"

Import Items:

2. Quantity of import item at Sl. No. 1 may be allowed as **946.37 MT**.
3. Quantity of import item at Sl. No. 2 may be allowed as **3680.00 Kgs**.
4. Quantity of import item at Sl. No. 3 (**Epoxy spray paint 100% solid**) may be allowed as **7505 Litre**.
5. Quantity of import item at Sl. No. 1 may be allowed **as applied** and value up to **5% of FoB** value.

RA concerned may take suitable consequential action accordingly.

61	**Case No.:150/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.07.2020 & 21.07.2020 for examination of the case. However, Consultant (TEC-3) via email dated 26.07.2020 requested to send physical file along with the applicant's reply. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.			

62	**Case No.:169/14/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00267/AM20/	RLA File :03/94/040/00513/AM20/	Lic.No/Date:0310831977 03.10.2019	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted the comments given by MSME via email dated 17.08.2020. However, the matter was deliberated in the meeting and the Committee decided to have a second opinion. Hence, it was decided to refer the case to Consultant (TEC-3) for comments. The case stands deferred.			

63	**Case No.:14/8/81-ALC2/2020**	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00715/AM21/	RLA File :09/24/040/00348/AM20/	Lic.No/Date:0910068073 10.10.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Complete set of application along with all technical information as per appendix- 4E.			

2. Nett weight of Silicone Rubber compound in each of export product.
3. Details of indigenous input along with their quantity required to manufacture Silicone Rubber compound for each export product.
4. Details of wastage claimed for each import item with justification.

The case stands deferred.

64	**Case No.:1/20/81-ALC2/2019**	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00353/AM20/	RLA File :07/24/040/00216/AM20/	Lic.No/Date:0710115856 13.12.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

65	**Case No.:3/20/81-ALC2/2019**	Party Name: ENGINEERS INDIA	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00355/AM20/	RLA File :05/23/040/00341/AM20/	Lic.No/Date:0510412919 16.12.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 26.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire	225 MT	74071010	Copper CC Rods	1.01 Kgs/Kg content in the export product

Note: The import & export items should contain minimum 99% Copper.

RA concerned may take suitable consequential action accordingly.

66	**Case No.:7/20/81-ALC2/2019**	Party Name: PHOENIX INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00359/AM20/	RLA File :03/95/040/00081/AM20/	Lic.No/Date:0310833457 17.12.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

67	**Case No.:6/20/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00358/AM20/	RLA File :31/83/040/00126/AM20/	Lic.No/Date:3110067630 17.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 08.07.2020 followed by a reminder on 18.09.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

68	**Case No.:8/20/81-ALC2/2019**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00360/AM20/	RLA File :34/24/040/00281/AM20/	Lic.No/Date:3410045719 18.12.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

69

Case No.:10/20/81-ALC2/2019	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
HQ File :01/81/050/00362/AM20/	RLA File :02/24/040/00142/AM20/	Lic.No/Date:0210209634 20.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 05.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97%	1000 MT	78019920	Remelted Lead Ingot	1.02 Kgs/Kg content in the export product

Note:

1. **Percentage of lead in export item is 99.97%.**
2. **Maximum percentage of lead in import item is 98.46%.**
3. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

70	**Case No.:11/20/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00363/AM20/	RLA File :02/24/040/00143/AM20/	Lic.No/Date:0210209635 20.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.09.2020. However, no reply			

	has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.

71	**Case No.:13/20/81-ALC2/2019**	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00365/AM20/	RLA File :03/94/040/00765/AM20/	Lic.No/Date:0310833602 23.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 22.09.2020 for examination of the case. However, DPIIT informed vide U. O. No. P-47011/242/2019 dated 05.10.2020 that they have received application of different AA. Further, it was noted that the correct copy of application is not available. Therefore, the Committee decided to ask from the applicant to submit the complete set of application for examination of the case. The case stands deferred.			

72	**Case No.:17/20/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00369/AM20/	RLA File :05/24/040/00591/AM20/	Lic.No/Date:0510413061 24.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report considering the applicant's reply dated 05.08.2020 as under: **Export Items:** The following words may be added in the description of export item at Sl. No. 1 "Coating thickness (i)Epoxy Power-150micron (ii) Adhesive - 200 micron (iii) Polyethylene-1.65 mm and total surface area to be coated - 89437 Sq. Mtr" **Import Items:** 1. Quantity of import item at Sl. No. 1 may be allowed as **1.05 MT/MT** content in the export product at Sl. No. 1. 2. Quantity of import item at Sl. No. 2 (**Relevant Epoxy Powder**) may be allowed **as applied for**. 3. Quantity of import item at Sl. No. 3 (**Relevant Adhesive**) may be allowed as **20302 Kgs**. 4. Quantity of import item at Sl. No. 4 may be allowed as **161930 Kgs**. 5. Quantity of import item at Sl. No. 5 may be allowed **as applied** and value restricted up to **1% of FoB** value of export item at Sl. No. 1. 6. Quantity of import item at Sl. No. 6 may be allowed as **1.05 MT/MT** content in the export product at Sl. No. 2 & 3. **Note: Grade & thickness of steel to match in import & export.** RA concerned may take suitable consequential action accordingly.			

73	**Case No.:16/20/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00368/AM20/	RLA File :03/95/040/00918/AM20/	Lic.No/Date:0310833650 24.12.2019	**Action by :** Consultant (SKB)
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been forwarded to Consultant (SKB) on 06.10.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

74	**Case No.:22/20/81-ALC2/2019**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00374/AM20/	RLA File :03/95/040/00946/AM20/	Lic.No/Date:0310833737 27.12.2019	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted the comments given by MSME via email dated 25.09.2020. However, the matter was deliberated in the meeting and the Committee decided to have a second opinion. Hence, it was decided to refer the case to Consultant (TEC-3) for comments. The case stands deferred.			

75	**Case No.:15/8/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00716/AM21/	RLA File :09/24/040/00501/AM20/	Lic.No/Date:0910068356 09.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, Consultant (TEC-3) asked to send hard copy of the application to examine the case. Further, it was noted that the hard copy of application is not available. Therefore, the Committee decided to seek from the applicant to submit hard copy of the application. The case stands deferred.			

76	**Case No.:1/23/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00413/AM20/	RLA File :09/24/040/00513/AM20/	Lic.No/Date:0910068405 23.01.2020	**Action by :** DHI
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 28.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

77	**Case No.:7/23/81-ALC2/2019**	Party Name: ENGINEERS INDIA	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00419/AM20/	RLA File :05/23/040/00399/AM20/	Lic.No/Date:0510413444 24.01.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 26.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire Purity 99.99%	225 MT	74071010	Copper CC Rods (Purity 99.99%)	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

78	**Case No.:6/23/81-ALC2/2019**	Party Name: SAFEBARRIER INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00418/AM20/	RLA File :03/95/040/01040/AM20/	Lic.No/Date:0310834468 24.01.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/81/2020-TSW dated 29.09.2020. (copy enclosed)

RA concerned may take suitable consequential action accordingly.

79	**Case No.:4/23/81-ALC2/2019**	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00416/AM20/	RLA File :32/21/040/00209/AM20/	Lic.No/Date:3210079361 24.01.2020	**Action by :** DPIIT

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

80	**Case No.:9/23/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00421/AM20/	RLA File :02/24/040/00173/AM20/	Lic.No/Date:0210209724 28.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 28.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingot Purity	500 MT	78019920	Remelted	1.02 MT/MT net content

	99.97% & Above			Lead Ingot	in the export product

Note:

1. **Maximum percentage of lead in import item is 98%.**
2. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

81	**Case No.:10/23/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00422/AM20/	RLA File :05/24/040/00691/AM20/	Lic.No/Date:0510413468 29.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

82	**Case No.:11/23/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00423/AM20/	RLA File :05/24/040/00692/AM20/	Lic.No/Date:0510413469 29.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

83	**Case No.:14/23/81-ALC2/2019**	Party Name: MICROMAX INFORMATICS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00426/AM20/	RLA File :05/24/040/00704/AM20/	Lic.No/Date:0510413524 04.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 26.02.2020 followed by reminders on 17.05.2020 & 21.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi. RA concerned may take suitable consequential action accordingly.			

84	**Case No.:13/23/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00425/AM20/	RLA File :07/24/040/00258/AM20/	Lic.No/Date:0710116093 04.02.2020	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the comments for import item at Sl. No. 1 have been received from Consultant (TEC-3) via email dated 05.10.2020. On the advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (TEC-1) for comments on rest of the items. The case stands deferred.			

85	**Case No.:15/23/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00427/AM20/	RLA File :03/95/040/01061/AM20/	Lic.No/Date:0310834702 07.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.09.2020 as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product. 2. Quantity of import items at Sl. No. 3 to 8, 11 to 17, 19 & 20 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of import items at Sl. No. 9 & 18 may be allowed as 1.02 Kgs/Kg content in the export product. 4. Quantity of import item at Sl. No. 10 may be allowed as 4 % of steel to be galvanized. 5. Quantity of import items at Sl. No. 21 & 22 may be allowed as per packing policy. **Note:** **1. Sizes and weight as given with application may be incorporated in the description of the export item.** **2. Grade of steel to match in import & export.** RA concerned may take suitable consequential action accordingly.			

86	**Case No.:16/23/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00428/AM20/	RLA File :03/94/040/00937/AM20/	Lic.No/Date:0310834749 10.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 05.10.2020 given by Consultant (SKB). (copy enclosed) RA concerned may take suitable consequential action accordingly.			

87	**Case No.:18/23/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00430/AM20/	RLA File :03/94/040/00938/AM20/	Lic.No/Date:0310834830 13.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 10.08.2020. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Calculation for quantity asked for import of item No. 2.
2. Use of import item at Sl. No. 3, when export item is a cable.
3. Uses of import item at Sl. No. 4 in manufacture of export item as cables are normally packed on drums.
4. Details of indigenous inputs.

The case stands deferred.

88	**Case No.:19/23/81-ALC2/2019**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00431/AM20/	RLA File :56/24/040/00036/AM20/	Lic.No/Date:5610005822 13.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	287 MT	74040012	Copper Scrap Druid **as per ISRI (Copper content in the range of 38% to 43%)**	1.03Kgs/Kg of copper content in the export product

Note: The export item should contain minimum 99% copper.

RA concerned may take suitable consequential action accordingly.

89	**Case No.:16/8/81-ALC2/2020**	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00717/AM21/	RLA File :52/24/040/00070/AM20/	Lic.No/Date:5210043332 14.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

90	**Case No.:25/23/81-ALC2/2019**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00437/AM20/	RLA File :02/24/040/00187/AM20/	Lic.No/Date:0210209776 19.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per comments of Consultant (SKB):

1. What is the total weight of each Rectangular Hot Rolled Bars along with Copper insert collector Bar?
2. How many numbers of rectangular bars are being exported in 850 MT weight?
3. Indicated wastage of copper rod as 10% at one place (Sl. No. 14: Detail of wastage) and 1% at other pace (Appendix 4E) in the application. Hence, furnish reasons thereof.
4. Indicated weight of export of copper insert collector bars as 9350 MT. However, in the description of export item is 935 MT and 944 MT in item of import. Please indicate which quantity is correct?
5. As per process flow chart, it is indicated that Non-Alloy Steel Slab is entered from of import as well as from domestic for manufacturing of Hot Rolled Bars/Machined Collector Bars. In this regard, kindly let us know the requirement of imported and domestic non alloy steel slab separately for manufacturing of the aforesaid export product. Since domestic slabs are available, then the reason for using imported slabs. Is the quality and specifications being different than domestic procurement?

The case stands deferred.

91	**Case No.:24/23/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00436/AM20/	RLA File :31/83/040/00156/AM20/	Lic.No/Date:3110067691 19.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

92	**Case No.:17/8/81-ALC2/2020**	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00718/AM21/	RLA File :05/24/040/00743/AM20/	Lic.No/Date:0510413767 02.03.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

93	**Case No.:1/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00481/AM20/	RLA File :03/95/040/01187/AM20/	Lic.No/Date:0310835466 17.03.2020	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.09.2020 as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product.
2. Quantity of import items at Sl. No. 3 to 8 & 11 to 21 may be allowed as 1.05 Kgs/Kg content in the export product.
3. Quantity of import item at Sl. No. 9 may be allowed as 1.02 Kgs/Kg content in the export product.
4. Quantity of import item at Sl. No. 10 may be allowed as 4 % of steel to be galvanized.
5. Quantity of import items at Sl. No. 22 & 23 may be allowed as per packing policy.

Note:

1. **Sizes and weight as given with application may be incorporated in the description of the export item.**
2. **Grade of steel to match in import & export.**

RA concerned may take suitable consequential action accordingly.

94	**Case No.:2/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00482/AM20/	RLA File :03/95/040/01202/AM20/	Lic.No/Date:0310835490 18.03.2020	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.09.2020 as under:

2. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product.
3. Quantity of import items at Sl. No. 3 to 7 & 10 to 19 may be allowed as 1.05 Kgs/Kg content in the export product.
4. Quantity of import items at Sl. No. 8 may be allowed as 1.02 Kgs/Kg content in the export product.
5. Quantity of import item at Sl. No. 9 may be allowed as 4 % of steel to be galvanized.
6. Quantity of import items at Sl. No. 20 & 21 may be allowed as per packing policy.

Note:

1. **Sizes and weight as given with application may be incorporated in the description of the export item.**
2. **Grade of steel to match in import & export.**

RA concerned may take suitable consequential action accordingly.

95	**Case No.:3/2/81-ALC2/2020**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00483/AM20/	RLA File :07/24/040/00309/AM20/	Lic.No/Date:0710116277 18.03.2020	

Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 30.04.2020 followed by reminders on 17.05.2020 & 21.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore.

RA concerned may take suitable consequential action accordingly.

96	**Case No.:4/2/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00484/AM20/	RLA File :09/24/040/00627/AM20/	Lic.No/Date:0910068597 20.03.2020	**Action by :** DHI

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 10.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.

The case stands deferred.

97	**Case No.:6/2/81-ALC2/2020**	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00486/AM20/	RLA File :02/24/040/00205/AM20/	Lic.No/Date:0210209838 23.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 27.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031100	Continuous cast copper rod / Copper Wire Rod	4887.255 MT	74020090	Copper Anode - 99.2% to 99.7% of Copper Content	4937.00 MT including 1% wastage

Note: The word "Cathode" may be deleted from the description of export item.

RA concerned may take suitable consequential action accordingly.

98	**Case No.:8/2/81-ALC2/2020**	Party Name: WORTHY ENGINEERING	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00488/AM21/	RLA File :07/24/040/00318/AM20/	Lic.No/Date:0710116312 31.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710115198 dated 23.07.2019 as per written comments given by

MSME vide email dated 28.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Pre-Fabricated Staircases And Steel Structurals (Net Content of HTD Bars Made of Mild Steel Round is 121.360 MTS. (121360.000 Kgs.) In Export)	121.360 MT	72141090	HTD Bar 12mm x 6m length Steel Bar - MS 146-2014 Made of Mild Steel (MS) Round	1.02 MT/MT content in the export product
84806000	Formwork Precast Mould (Net Content of HTD Bars Made Of Mild Steel Round is 72.810 MTS. (72810.000 Kgs.) In Export)	72.810 MT	72141090	HTD Bar 12mm x 6m length Steel Bar - MS 146-2014 Made of Mild Steel (MS) Round	1.02 MT/MT content in the export product

RA concerned may take suitable consequential action accordingly.

99

Case No.:11/2/81-ALC2/2020	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
HQ File :01/81/050/00491/AM21/	RLA File :02/24/040/00002/AM21/	Lic.No/Date:0210209843 13.04.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 28.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingot Purity 99.97% & Above	500 MT	78019920	Remelted Lead Ingot	1.02 MT/MT net content in the export product

Note:

1. **Maximum percentage of lead in import item is 98%.**
2. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

100

Case No.:10/2/81-ALC2/2020	Party Name: UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
HQ File :01/81/050/00490/AM21/	RLA File :05/24/040/00008/AM21/	Lic.No/Date:0510413980 13.04.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME:

1. To provide Certificate of Analysis of import item.
2. To provide manufacturing process with step-wise wastage.

	The case stands deferred.

101	**Case No.:12/2/81-ALC2/2020**	Party Name: ASIAN PLASTOWARES PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00492/AM21/	RLA File :03/94/040/01094/AM20/	Lic.No/Date:0310835651 18.04.2020	

Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 30.04.2020 followed by reminders on 17.05.2020 & 21.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

RA concerned may take suitable consequential action accordingly.

102	**Case No.:13/2/81-ALC2/2020**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00493/AM21/	RLA File :03/94/040/01006/AM20/	Lic.No/Date:0310835652 18.04.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 27.09.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommende Quantity
1	73079290	Coupling Size 13-3/8" K-55 OD 365.12, ID 323.12 (64.747 MT)	561.480 Meter	1	73043939	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition 13-3/8" Od 365.12 * 21 mm Thk Grade K-55	97.5 MT
2	73079290	Coupling Size 10-3/4" K-55 OD 298.45, ID 256.45 (85.768 MT)	917.990 Meter	2	73043939	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition 10-3/4" Od 298.45 * 21 mm Thk Grade K-55	127.5 MT
3	73079290	Coupling Size 9-5/8" K-55 OD 269.88, ID 227.88 (71.317 MT)	776.350 Meter	3	73043939	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition 9-5/8" Od 269.88 * 21 mm Thk Grade L-80	99 MT
4	73079290	Coupling Size 7" L-80	541.320 Meter	4	73043929	Carbon Steel Seamless Pipes	45 MT

		OD 200.03, ID 162.43 (32.271 MT)				As Per API 5ct 10th Edition 7" Od 200.03 * 18.80 mm Thk Grade K-55	

Note: Grade of steel to match in export & import.

RA concerned may take suitable consequential action accordingly.

103	**Case No.:16/2/81-ALC2/2020**	Party Name: CHAMPION ELECTRICAL INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00496/AM21/	RLA File :05/23/040/00001/AM21/	Lic.No/Date:0510414029 20.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 30.04.2020 followed by reminders on 17.05.2020 & 22.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi. RA concerned may take suitable consequential action accordingly.			

104	**Case No.:15/2/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00495/AM21/	RLA File :05/23/040/00490/AM20/	Lic.No/Date:0510414028 20.04.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to Consultant (TEC-3) on 30.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

105	**Case No.:14/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00494/AM21/	RLA File :03/95/040/00015/AM21/	Lic.No/Date:0310835720 20.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.09.2020 as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product. 2. Quantity of import items at Sl. No. 3 to 7 & 10 to 19 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of import items at Sl. No. 8 may be allowed as 1.02 Kgs/Kg content in the export product. 4. Quantity of import item at Sl. No. 9 may be allowed as 4 % of steel to be galvanized. 5. Quantity of import items at Sl. No. 20 & 21 may be allowed as per packing policy.			

	Note: 1. **Sizes and weight as given with application may be incorporated in the description of the export item.** 2. **Grade of steel to match in import & export.** RA concerned may take suitable consequential action accordingly.

106	**Case No.:17/2/81-ALC2/2020**	Party Name: MEHTA TUBES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Rejected**
	HQ File :01/81/050/00497/AM21/	RLA File :03/95/040/01132/AM20/	Lic.No/Date:0310835766 21.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 30.04.2020 followed by reminders on 17.05.2020 & 22.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

107	**Case No.:18/2/81-ALC2/2020**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00498/AM21/	RLA File :07/24/040/00307/AM20/	Lic.No/Date:0710116357 22.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda. The Committee noted that the applicant was attended personal hearing in Meeting No. 05/81 held on 28.07.2020 for similar cases. Hence, the Committee decided to seek from the applicant to furnish the following information as per comments of MSME: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.			

108	**Case No.:4/5/81-ALC2/2020**	Party Name: BRIGHT METALS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00583/AM21/	RLA File :13/24/040/00011/AM21/	Lic.No/Date:1310049585 05.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the exact percentage of copper and zinc and also percentage of other elements in the export product? 2. What is the percentage of copper and zinc in the imported items and documentary evidence thereof? 3. Detail Technical note on manufacturing process including the relevant flow sheet. 4. Starting from the specification of the export product, basic calculation as to how of raw			

	material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence. The case stands deferred.

109	**Case No.:9/5/81-ALC2/2020**	Party Name: G.L. METALLICA PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00588/AM21/	RLA File :13/24/040/00012/AM21/	Lic.No/Date:1310049588 10.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the exact percentage of copper and zinc and also percentage of other elements in the export product? 2. What is the percentage of copper and zinc in the imported items and documentary evidence thereof? 3. Detail Technical note on manufacturing process including the relevant flow sheet. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence. The case stands deferred.			

110	**Case No.:1/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00580/AM21/	RLA File :03/95/040/00125/AM21/	Lic.No/Date:0310836631 11.06.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/2/2019-TSW dated 29.07.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

111	**Case No.:2/5/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00581/AM21/	RLA File :04/24/040/00030/AM21/	Lic.No/Date:0410166815 11.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

112	**Case No.:3/5/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00582/AM21/	RLA File :04/24/040/00033/AM21/	Lic.No/Date:0410166816 11.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application.

The case stands deferred.

113	**Case No.:5/5/81-ALC2/2020**	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00584/AM21/	RLA File :30/21/040/00027/AM21/	Lic.No/Date:3010105234 12.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3010104373 dated 25.06.2018 in M. No. 08/81 dated 24.07.2019 as per written comments given by Consultant (TEC-3) vide email dated 04.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73231000	Scourer Made Of Galvanized Iron Wire Grade and Specification of import and export will conform in import and export.	9900 MT	72179099	0.26MM Galvanized Wire (Redrawn) On Metal Spool FB 100--750~1050 N/mm2 T.S, ZINC MIN 40 G/M2	1.01 Kg/Kg content in the export product

Note: The specification of wire to be reflected in the end product.

RA concerned may take suitable consequential action accordingly.

114	**Case No.:8/5/81-ALC2/2020**	Party Name: PRECISION METALS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00587/AM21/	RLA File :03/95/040/00150/AM21/	Lic.No/Date:0310836679 15.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB):

1. Why the description of item of export and import is same?
2. Diameter & quantity of bright Bars to be exported after processing, which could match with the quantity applied.
3. Diameter & quantity of stainless steel Bars to be exported after processing and could also match the quantity indicated against exported.
4. Why bright bars are required to be imported when bright bars in reduced diameters are to be

exported?

5. Surface finish of bright bars to be imported and exported.
6. Coloured photographs of bright Bars of diameters ranging from 3 mm to 400 mm to be imported.
7. Detail Technical note on manufacturing process including the relevant flow sheet.
8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence.

The case stands deferred.

115	**Case No.:6/5/81-ALC2/2020**	Party Name: SUMRIDHI ALUMINIUM PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00585/AM21/	RLA File :05/24/040/00101/AM21/	Lic.No/Date:0510414397 15.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

116	**Case No.:13/5/81-ALC2/2020**	Party Name: BLUE HAT SOLUTIONS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00592/AM21/	RLA File :07/24/040/00075/AM21/	Lic.No/Date:0710116612 16.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

117	**Case No.:10/5/81-ALC2/2020**	Party Name: KAMALA METACHEM	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00589/AM21/	RLA File :02/24/040/00024/AM21/	Lic.No/Date:0210209923 16.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

118	**Case No.:12/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00591/AM21/	RLA File :03/95/040/00156/AM21/	Lic.No/Date:0310836701 16.06.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 21.07.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

119	**Case No.:15/5/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00594/AM21/	RLA File :07/24/040/00079/AM21/	Lic.No/Date:0710116616 17.06.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/6/2020-IPHW-MeitY dated 24.09.2020 as under: 1. Quantity of import items at Sl. No. 1 to 25, 27 & 28 may be allowed on **net to net basis** with **accountability clause**. **2.** Quantity of import item at Sl. No. 26 may be allowed **as applied** for with **nil wastage.** RA concerned may take suitable consequential action accordingly.			

120	**Case No.:14/5/81-ALC2/2020**	Party Name: KARAMTARA ENGINEERING PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00593/AM21/	RLA File :03/94/040/00165/AM21/	Lic.No/Date:0310836703 17.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

121	**Case No.:16/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00595/AM21/	RLA File :07/24/040/00073/AM21/	Lic.No/Date:0710116622 18.06.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 10.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

122	**Case No.:17/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00596/AM21/	RLA File :07/24/040/00074/AM21/	Lic.No/Date:0710116623 18.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. Further, some additional information was sent to MeitY on 01.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

123	**Case No.:18/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00597/AM21/	RLA File :07/24/040/00072/AM21/	Lic.No/Date:0710116624 18.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

124	**Case No.:20/5/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00599/AM21/	RLA File :05/23/040/00060/AM21/	Lic.No/Date:0510414438 19.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2020 of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire or Conductors 1x4mm	230 MT	74071010	Copper CC Rods EC Grade	1.01 Kgs/Kg of copper content in the export product

Note:

1. **The import & export items should contain 99.99% Copper.**

RA concerned may take suitable consequential action accordingly.

125	**Case No.:19/5/81-ALC2/2020**	Party Name: HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00598/AM21/	RLA File :56/24/040/00008/AM21/	Lic.No/Date:5610005893 19.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that			

	ITCHS Code & details of import & export item are same. Therefore. The Committee decided to seek clarification from the applicant for the same as per the advice of Consultant (TEC-3). The case stands deferred.

126	**Case No.:23/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00602/AM21/	RLA File :07/24/040/00087/AM21/	Lic.No/Date:0710116639 22.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

127	**Case No.:24/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00603/AM21/	RLA File :07/24/040/00086/AM21/	Lic.No/Date:0710116640 22.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

128	**Case No.:25/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00604/AM21/	RLA File :07/24/040/00088/AM21/	Lic.No/Date:0710116641 22.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

129	**Case No.:26/5/81-ALC2/2020**	Party Name: MIRACLE CABLES (INDIA) PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00605/AM21/	RLA File :03/95/040/00184/AM21/	Lic.No/Date:0310836862 24.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 28.07.2020 followed by a reminder on 23.09.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

130	**Case No.:27/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00606/AM21/	RLA File :07/24/040/00090/AM21/	Lic.No/Date:0710116657 25.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 10.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

131	**Case No.:28/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00607/AM21/	RLA File :07/24/040/00094/AM21/	Lic.No/Date:0710116658 25.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 10.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

132	**Case No.:30/5/81-ALC2/2020**	Party Name: ICE STEEL1 PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00609/AM21/	RLA File :04/24/040/00020/AM21/	Lic.No/Date:0410166845 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 23.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

133	**Case No.:31/5/81-ALC2/2020**	Party Name: ICE STEEL1 PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00610/AM21/	RLA File :04/24/040/00021/AM21/	Lic.No/Date:0410166846 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 23.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

134	**Case No.:29/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00608/AM21/	RLA File :04/24/040/00039/AM21/	Lic.No/Date:0410166843 25.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

135	**Case No.:33/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00612/AM21/	RLA File :07/24/040/00091/AM21/	Lic.No/Date:0710116666 26.06.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

136	**Case No.:32/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00611/AM21/	RLA File :03/95/040/00171/AM21/	Lic.No/Date:0310836912 26.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

137	**Case No.:34/5/81-ALC2/2020**	Party Name: R. M. ALLOYS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00613/AM21/	RLA File :05/24/040/00132/AM21/	Lic.No/Date:0510414494 26.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 23.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

138	**Case No.:35/5/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00614/AM21/	RLA File :02/24/040/00032/AM21/	Lic.No/Date:0210209945 29.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 28.09.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031300	Refined Copper Billets Min Cu. 99.50%	26833 Kgs	1	74040012	Copper scrap as per ISRI Code "Druid" (Cu.25-30%)	1.03 Kgs/Kg of net content in the export product
2	74031300	Refined Copper Billets Min Cu. 99.50%	31712 Kgs	2	74040012	Copper scrap as per ISRI Code "Druid" (Cu.30-35%)	1.03 Kgs/Kg of net content in the export product
3	74031300	Refined Copper Billets Min Cu 99.50%	182954 Kgs	3	74040012	Copper scrap as per ISRI Code "Druid" (Cu.35-40%)	1.03 Kgs/Kg of net content in the export product
4	74031300	Refined Copper Billets Min Cu 99.50%	207347 Kgs	4	74040012	Copper scrap as per ISRI Code "Druid" (Cu.40-45%)	1.03 Kgs/Kg of net content in the export product
5	74031300	Refined Copper Billets Min Cu 99.50%	69522 Kgs	5	74040012	Copper scrap as per ISRI Code "Druid" (Cu.45-50%)	1.03 Kgs/Kg of net content in the export product
6	74031300	Refined Copper Billets Min Cu 99.50%	53788 Kgs	6	74040012	Copper scrap as per ISRI Code "Druid" (Cu. 60-65%)	1.03 Kgs/Kg of net content in the export product
7	74031300	Refined Copper Billets Min Cu 99.50%	58911 Kgs	7	74040012	Copper scrap as per ISRI Code "Druid" (Cu.65-70%)	1.03 Kgs/Kg of net content in the export product

RA concerned may take suitable consequential action accordingly.

139	**Case No.:38/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00617/AM21/	RLA File :07/24/040/00129/AM20/	Lic.No/Date:0710116681 30.06.2020	**Action by : MeitY**

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

140	**Case No.:36/5/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00615/AM21/	RLA File :05/23/040/00067/AM21/	Lic.No/Date:0510414504 30.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2020 of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire Or Conductors 1x4mm having EC Grade	230 MT	74071010	Copper CC Rods EC Grade	1.01 Kgs/Kg of copper content in the export product

Note: The import & export items should contain 99.99% Copper.

RA concerned may take suitable consequential action accordingly.

141	**Case No.:37/5/81-ALC2/2020**	Party Name: MW WIRETEC PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00616/AM21/	RLA File :05/24/040/00139/AM21/	Lic.No/Date:0510414512 30.06.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 24.07.2020 followed by a reminder on 24.09.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments.

The case stands deferred.

142	**Case No.:39/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00618/AM21/	RLA File :07/24/040/00127/AM20/	Lic.No/Date:0710116686 01.07.2020	**Action by :** MeitY

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

143	**Case No.:42/5/81-ALC2/2020**	Party Name: SUCHI FASTENERS PVT LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00621/AM21/	RLA File :34/24/040/00061/AM21/	Lic.No/Date:3410046193 02.07.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 28.07.2020 & 24.09.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant

	(TEC-3) for expediting the comments. The case stands deferred.

144	**Case No.:43/5/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00622/AM21/	RLA File :09/24/040/00161/AM21/	Lic.No/Date:0910068926 02.07.2020	**Action by : Section**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.08.2020 for examination of the case. However, Consultant (TEC-3) asked to send physical file of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.			

145	**Case No.:44/5/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00623/AM21/	RLA File :09/24/040/00152/AM21/	Lic.No/Date:0910068927 02.07.2020	**Action by : Section**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.08.2020 for examination of the case. However, Consultant (TEC-3) asked to send physical file of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.			

146	**Case No.:41/5/81-ALC2/2020**	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00620/AM21/	RLA File :05/23/040/00065/AM21/	Lic.No/Date:0510414551 03.07.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

147	**Case No.:45/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00624/AM21/	RLA File :03/95/040/00204/AM21/	Lic.No/Date:0310837033 06.07.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on for examination of the case 28.07.2020 followed by a reminder on 24.09.2020. However, no comments have been received yet. Therefore, the Committee decided to			

	remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.

148	**Case No.:46/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00625/AM21/	RLA File :04/24/040/00048/AM21/	Lic.No/Date:0410166865 06.07.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 29.07.2020 followed by a reminder 24.09.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.			

149	**Case No.:47/5/81-ALC2/2020**	Party Name: A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00626/AM21/	RLA File :03/94/040/00197/AM21/	Lic.No/Date:0310837058 07.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020 followed by a reminder on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

150	**Case No.:48/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00627/AM21/	RLA File :04/24/040/00051/AM21/	Lic.No/Date:0410166869 07.07.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for the expediting comments. The case stands deferred.			

151	**Case No.:1/8/81-ALC2/2020**	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00702/AM21/	RLA File :09/71/040/00037/AM21/	Lic.No/Date:0910069076 20.08.2020	**Action by : TEC-1**
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 01.10.2020 for examination of the case. However, no comments have			

	been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

152	**Case No.:2/8/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00703/AM21/	RLA File :03/95/040/00111/AM21/	Lic.No/Date:0310837831 21.08.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 30.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

153	**Case No.:3/8/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00704/AM21/	RLA File :09/24/040/00270/AM21/	Lic.No/Date:0910069083 21.08.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

154	**Case No.:4/8/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00705/AM21/	RLA File :09/24/040/00271/AM21/	Lic.No/Date:0910069084 21.08.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

155	**Case No.:5/8/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00706/AM21/	RLA File :04/24/040/00031/AM21/	Lic.No/Date:0410166991 25.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

156	**Case No.:6/8/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00707/AM21/	RLA File :04/24/040/00032/AM21/	Lic.No/Date:0410166992 25.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

157	**Case No.:7/8/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00708/AM21/	RLA File :04/24/040/00044/AM21/	Lic.No/Date:0410166993 25.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

158	**Case No.:9/8/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00710/AM21/	RLA File :34/24/040/00121/AM21/	Lic.No/Date:3410046325 26.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

159	**Case No.:8/8/81-ALC2/2020**	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00709/AM21/	RLA File :05/23/040/00150/AM21/	Lic.No/Date:0510415010 26.08.2020	**Action by :**TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

160	**Case No.:12/8/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00713/AM21/	RLA File :34/24/040/00141/AM21/	Lic.No/Date:3410046335 27.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

161	**Case No.:10/8/81-ALC2/2020**	Party Name: HI TECH STAINLESS WORLD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00711/AM21/	RLA File :03/94/040/00367/AM21/	Lic.No/Date:0310837913 27.08.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 28.09.2020 given by MSME as under: 1. **For Pattern No SSPS/HTSW-01-A:** the quantity of import item may be allowed as 3.62 Kg/Kg net content of export product after taking 1/3rd recovery from scrap and corresponding net weight of finished product is 0.36 Kg. 2. **For Pattern No SSPS/HTSW-01-B :** the quantity of import item may be allowed as 3.62 Kg/Kg net content of export product after taking 1/3rd recovery from scrap and corresponding net weight of finished product is 0.35 Kg. 3. **For Pattern No SSPS/HTSW-01-C:** the quantity of import item may be allowed as 3.62 Kg/Kg net content of export product after taking 1/3rd recovery from scrap and corresponding net weight of finished product is 0.16 Kg. 4. **For Pattern No SSPS/HTSW-01-D:** the quantity of import item may be allowed as 3.62 Kg/Kg net content of export product after taking 1/3rd recovery from scrap and corresponding net weight of finished product is 1.10 Kg. 5. **For Pattern No SSPS/HTSW-01-E:** the quantity of import item may be allowed as 3.62 Kg/Kg net content of export product after taking 1/3rd recovery from scrap and corresponding net weight of finished product is 3.42 Kg. **Note: Drawing of patterns is enclosed. (Copy enclosed)** RA concerned may take suitable consequential action accordingly.			

162	**Case No.:11/8/81-ALC2/2020**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00712/AM21/	RLA File :04/24/040/00072/AM21/	Lic.No/Date:0410167001 27.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

163	**Case No.:19/8/81-ALC2/2020**	Party Name: APL METALS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00720/AM21/	RLA File :02/24/040/00063/AM21/	Lic.No/Date:0210210068 28.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by MSME: 1. Certificate of Analysis of import item. The case stands deferred.			

164	**Case No.:18/8/81-ALC2/2020**	Party Name: LUMINO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00719/AM21/	RLA File :02/24/040/00065/AM21/	Lic.No/Date:0210210063 28.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

165	**Case No.:13/8/81-ALC2/2020**	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Approved**
	HQ File :01/81/050/00714/AM21/	RLA File :03/95/040/00303/AM21/	Lic.No/Date:0310837976 28.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 05.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Copper Billets (99.9% 155 mm OD)	48000 Kgs	74040012	Copper Cable Druid As Per ISRI- Cu 42%	1.03 Kgs/Kg net content of the export product

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

166	**Case No.:20/8/81-ALC2/2020**	Party Name: SUYASH GLOBAL PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00721/AM21/	RLA File :03/95/040/00334/AM21/	Lic.No/Date:0310838008 31.08.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 29.09.2020 for examination of the case. However, no comments have been received			

	yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

167	**Case No.:21/8/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00722/AM21/	RLA File :05/23/040/00155/AM21/	Lic.No/Date:0510415079 01.09.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

168	**Case No.:24/8/81-ALC2/2020**	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00725/AM21/	RLA File :03/95/040/00324/AM21/	Lic.No/Date:0310838010 01.09.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 25.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

169	**Case No.:22/8/81-ALC2/2020**	Party Name: VRAJ SYSCOM PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00723/AM21/	RLA File :24/24/040/00037/AM21/	Lic.No/Date:2410043223 01.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

170	**Case No.:23/8/81-ALC2/2020**	Party Name: VRAJ SYSCOM PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00724/AM21/	RLA File :24/24/040/00036/AM21/	Lic.No/Date:2410043224 01.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

171	**Case No.:25/8/81-ALC2/2020**	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00726/AM21/	RLA File :50/24/040/00012/AM21/	Lic.No/Date:5010002716 02.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by MSME: 6. Manufacturing processes with stage-wise wastage. The case stands deferred.			

172	**Case No.:26/8/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00727/AM21/	RLA File :03/95/040/00342/AM21/	Lic.No/Date:0310838066 02.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

173	**Case No.:27/8/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00728/AM21/	RLA File :04/24/040/00084/AM21/	Lic.No/Date:0410167028 03.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

174	**Case No.:28/8/81-ALC2/2020**	Party Name: ENGINEERS INDIA	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00729/AM21/	RLA File :05/23/040/00164/AM21/	Lic.No/Date:0510415121 04.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

175	**Case No.:32/8/81-ALC2/2020**	Party Name: PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00733/AM21/	RLA File :03/95/040/00344/AM21/	Lic.No/Date:0310838100 04.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

176	**Case No.:31/8/81-ALC2/2020**	Party Name: R T JAIN AND COMPANY	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00732/AM21/	RLA File :03/95/040/00347/AM21/	Lic.No/Date:0310838097 04.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

177	**Case No.:29/8/81-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00730/AM21/	RLA File :04/24/040/00083/AM21/	Lic.No/Date:0410167038 04.09.2020	**Action by :** TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

178	**Case No.:30/8/81-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00731/AM21/	RLA File :04/24/040/00082/AM21/	Lic.No/Date:0410167039 04.09.2020	**Action by : TEC-1**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

179	**Case No.:33/8/81-ALC2/2020**	Party Name: AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00734/AM21/	RLA File :31/83/040/00052/AM21/	Lic.No/Date:3110067844 07.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

180	**Case No.:34/8/81-ALC2/2020**	Party Name: RYKER BASE PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00735/AM21/	RLA File :34/24/040/00145/AM21/	Lic.No/Date:3410046379 07.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

181	**Case No.:35/8/81-ALC2/2020**	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00736/AM21/	RLA File :52/24/040/00035/AM21/	Lic.No/Date:5210043530 09.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Is wire mesh/netting is of one piece? If not, how many numbers of wire mesh are to be exported in total weight of export i.e. 998020 Kgs? 2. What is use of paper tubes in export of wire mesh? 3. How much square meter and weight of each bundle/roll? 4. What is the meaning of redrawn Galvanized wire? 5. Process write up in one page and one colored photograph of export product. The case stands deferred.			

182	**Case No.:40/8/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00741/AM21/	RLA File :34/24/040/00352/AM20/	Lic.No/Date:3410046384 10.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to			

	remind the applicant for submitting the complete set of application. The case stands deferred.

183	**Case No.:36/8/81-ALC2/2020**	Party Name: RAMESHWAR STEEL	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00737/AM21/	RLA File :08/24/040/00137/AM21/	Lic.No/Date:0810148532 10.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

184	**Case No.:39/8/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00740/AM21/	RLA File :07/21/040/00317/AM21/	Lic.No/Date:0710116993 11.09.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 25.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

185	**Case No.:38/8/81-ALC2/2020**	Party Name: ICON POWER SOLUTIONS PVT LTD	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00739/AM21/	RLA File :05/23/040/00170/AM21/	Lic.No/Date:0510415183 11.09.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

186	**Case No.:37/8/81-ALC2/2020**	Party Name: SUNRISE EXPORTS INTERNATIONAL	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00738/AM21/	RLA File :03/95/040/00339/AM21/	Lic.No/Date:0310838223 11.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

187	**Case No.:41/8/81-ALC2/2020**	Party Name: ULTRA ENGINEERS	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00742/AM21/	RLA File :31/83/040/00064/AM21/	Lic.No/Date:3110067852 14.09.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

188	**Case No.:42/8/81-ALC2/2020**	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00743/AM21/	RLA File :05/23/040/00168/AM21/	Lic.No/Date:0510415219 15.09.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

189	**Case No.:43/8/81-ALC2/2020**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2020 29.09.2020	**Status: Deferred**
	HQ File :01/81/050/00744/AM21/	RLA File :07/24/040/00159/AM21/	Lic.No/Date:0710117012 15.09.2020	**Action by : MeitY**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 25.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

Minutes of the Offline Cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/00378/AM18/ 06/24/040/00015/AM18	The case was rejected in M. No.04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. The applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 along with reminder on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017. Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI. DHI D/L sent again to applicant via email dated 05.11.2019. Applicant's reply dt. 15.11.2019 was sent to DHI on 21.11.2019. As per decision of M. No. 20/81 dt. 08.01.2020 reminder was sent to DHI on 28.02.2020 for expediting the comments. The case was last considered in M. No. 23/81 dt 04.03.2020, the representative of DHI informed in meeting that the applicant did not give the reply to the queries properly. The applicant has requested for ratification under SION C334 which is for CRGO Core whereas the applicant proposes to manufacture and morphous core. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the NC meeting. As per NC decision email dated 27.07.2020 was sent to the applicant to attend PH on 28.07.2020. However, nobody was attended personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunity to the applicant to attend personal hearing and also decided to send main file to DHI as requested by. The main file was sent on 28.09.2020 to DHI for examination of the case and also, an email was sent to the applicant on 22.09.2020 to attend personal hearing.	The Committee considered the case as per agenda and noted that no reply has been received from the applicant despite many reminders. Therefore, the Committee decided to **reject** the applicant's request of fixation of ad-hoc norms under intimation of RA, Kanpur. RA concerned may take suitable consequential action accordingly.	**Rejected**
R2	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/ 1/11/2015:EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No. 01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The	The Committee decided to grant last opportunity to the applicant to furnish the requisite information.	Deferred

			case was considered in M. No. 20/81 dt. 08.01.2020. The Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 as per agenda and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. During personal hearing held in Meeting No. 05/81 on 28.07.2020, your representatives to furnish following information: 1. To submit details by making subgroup of items manufactured in the limited range of wastages as there is wide variation in the wastage of items manufactured i.e. 1.5% to 98.40%. D/L was sent to the applicant on 22.09.2020. However, no reply has been received yet.		
R3	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810138679 dated 16.09.2016	01/81/050/00362/AM17/ 08/24/040/00177/AM17	The case was ratified in M. No. 19/81 dated 05.12.2017 as per SION C-1647. The applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. As per decision of M. No. 17/81 dt. 27.11.2019, the case was referred to DPIIT on 31.12.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-1) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-1) on 19.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to ask the applicant to furnish production consumption data duly certified from Statuary Auditor. As per NC decision, D/L has been sent on 17.04.2020. Reply received vide email dated 16.7.2020 and forwarded to Consultant (TEC-1) for examination and comments. The Committee considered the case in its meeting No. 5/81 held on 28.7.2020 and noted that applicant's reply dated 16.07.2020 is deficient. Therefore, the Committee decided to seek again form the applicant	The Committee decided to grant last opportunity to the applicant to furnish the requisite information.	Deferred

			to furnish the following information : 1. To provide again production consumption data as submitted earlier is not for total quantity of export in the licence. Also, quantity of export indicated in 1st column does not match with 3rd column. To provide clarification for why in the covering letter, it is stated that **Final content of binder** is 6.81% in the casting, which is not true since casting does not contain any organic binder. D/L was sent to the applicant on 22.09.2020. However, no reply has been received yet.		
R4	TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR	01/81/061/00002/AM18/1/43/2008:EOU:CSEZ/403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019 & 26.011.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017 followed by a reminder on 22.09.2020 to furnish the requisite information.	The Committee noted that the applicant vide email dated 29.09.2020 requested for extension of time upto 90 days (December 2020) to furnish reply. Therefore, the Committee decided to wait for reply of the applicant.	Deferred
R5	KUN AEROSPACE PRIVATE LIMITED	01/81/171/00013/AM20/A/2011/012/EOU-TN **HQ E-office Computer No.: 17497**	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018 forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. As per NC decision in M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 along with reminder on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017 followed by a reminder on 28.09.2020 to furnish the requisite information.	The Committee noted that the applicant vide email dated 29.09.2020 requested for extension of time upto 45 days to furnish reply. Therefore, the Committee decided to wait for reply of the applicant.	Deferred
R6	POOJAWESTERN METALIKS LIMITED, 100% EOU	01/81/171/00014/AM20/KASEZ/100%EOU/II/13/2002-03/Vol. I/	KASEZ vide letter No. KASEZ/100% EOU/II/13/2002-03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal	The Committee decided to grant last opportunity to the applicant to furnish the requisite information.	Deferred

			brass scrap. KASEZ vide letter No. KASEZ/100%EOU/II/13/2002-03/Vol. I/1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. As per NC decision of M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 followed by a reminder on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MEME D/L received on 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017 followed by a reminder on 22.09.2020. However, no reply has been received yet.		
R7	MARGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU	01/81/171/00001/AM19/ KASEZ/100%EOU/II/77/2004-05/VOL.I/6026	KASEZ vide letter KASEZ/100% EOU/II/77/2004-05/Vol. I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Mergen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. The case was referred to Consultant (TEC-3) on 11.10.2019. As per NC decision of M. No. 20/81 dt. 08.01.2020, a deficiency letter was sent to the applicant on 24.02.2020 requesting to furnish following information: (i) List of export products vis-à-vis import items (ii) Wastage claimed. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 18.04.2020 & 22.09.2020 to furnish the requisite information.	The Committee noted that the applicant vide email dated 28.09.2020 requested for extension of time upto 05.10.2020 to furnish reply. Therefore, the Committee decided to wait for reply of the applicant.	Deferred
R8	LEIGHTON WELSPUN CONTRACTORSPRIVATE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/AM15/ 03/95/040/00752/AM14/ **HQ E-office Computer No.: 23969**	The case was rejected in M. No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019 & 11.10.2019. As per NC decision of M. no. 20/81 dt. 08.01.2020, a copy of application was referred to DHI on 25.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of DHI informed that the case is under examination. The Committee considered the case as per agenda and noted that DHI via email dated 16.07.2020 asked for complete set of application. Therefore, the Committee decided to send the complete set of application along with the applicant's reply dated 12.06.2018 with all annexure to DHI for examination of the case.	The Committee decided to wait for the comments.	Deferred

			As per comments of DHI received via email dated 29.09.2020, the case was referred to DPIIT on 30.09.2020 for examination & comments. However, no comments have been received yet.		
R9	INDO COOL COMPOSITES PRIVATE LIMITED 0410160874 dated 05.08.2015	01/81/050/00464/AM16/ 04/24/040/00114/AM16/	The case was rejected in M. No.18/81dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per NC decision of M. No.11/81 dated 04.09.2019, a deficiency letter was sent to the applicant vide email dated 04.10.2019 requesting to furnish following information: 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities. The applicant was also reminded on 13.11.2019 & 02.01.2020. The case was considered by NC in its M. No. 20/81 dt. 08.01.2020 and decided to wait for the applicant's reply. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind again the applicant for submitting the requisite information. As per NC decision, final reminder was sent to applicant on 18.04.2020. Reply dated 24.4.2020 was referred to Consultant (TEC-1) on 29.04.2020.	The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient. Therefore, the Committee decided to ask again from the applicant to furnish following information as per comments of Consultant (TEC-1). 1. Material balance between import and export in weight terms taking in to consideration following for each of export product. 2. Net content of imported inputs plus indigenous inputs excluding wastages to match with export product weight indicated in the export obligation in the licence. 3. Generic name of import item No. 2. 4. Specification and end use of import item No. 2 & 16.	Deferred

R10	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/00463/AM16/ 05/23/040/00207/AM16/	The case was ratified in M. No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. Deficiency letter was sent to the applicant on 04.10.2019 as per NC decision of Meeting No. 11/81 dated 04.09.2019. The applicant's reply dated 14.11.2019 was referred to Consultant (TEC-3) for examination. NC observed in its M. No. 20/81 dt. 08.01.2020 that the authorization is dated 24.08.2015 and the party would have exported the said items as per norms ratified earlier. Therefore, the Committee decided to seek a report from RA regarding the thickness/surface area of coating w.r.t Adhesive and Polyethylene in the export product. An email dated 02.03.2020 was sent to RA, New Delhi. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the RA, New Delhi, inviting attention of Head of RA, for submitting the requisite information. As per NC decision, reminder was sent to RA, New Delhi, on 10.07.2020, 16.07.2020, 22.9.2020 & 30.9.2020 for expediting the matter.	The Committee considered the case as per agenda and noted that the report received vide email dated 30.9.2020 from CLA, New Delhi was forwarded to Consultant (TEC-3) on the same day for examination. However, Consultant (TEC-3) requested to send physical file to examine the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination of the case.	Deferred
R11	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/00506/AM19/ 05/23/040/00278/AM19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 of Consultant (TEC-3). The applicant vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. As per decision of M. No.14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 25.10.2019 for examination. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting. The case was in M. No. 5/81 held on 28.7.2020 wherein Consultant (TEC-3) informed that the applicant in its representation dated 04.10.2019 has requested against reduction in quantity of import items at Sl. No. 15 & 16 and deletion of item nos. 17 & 18. Also, the quantity of import items at Sl. No. 15 & 16 were calculated as per thickness given by the applicant in their letter dated 25.04.2019 and report of study group. Now, the applicant has revised thickness of coating. On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. To explain how repair of inner layer of coating will be carried out, regarding import items at Sl. No. 17 & 18.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			2. Justification for 2 types of kits and their quantity. D/L was sent to the applicant on 22.09.2020. However, no reply has been received yet.		
R12	JINDAL SAW LIMITED 0510407744 dated 11.09.2018	01/81/050/00652/AM19/ 05/23/040/00250/AM19/	The case was ratified in M. No.11/81-ALC2/2019 dated 04.09.2019 as per written comments dated 04.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.01.2020 requested for revision of ad-hoc norms ratified in respect of import item Sl. No. 4 & 5 as applied in the AA. The case was referred to Consultant (TEC-3) on 25.02.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments. The case was in M. No. 5/81 held on 28.7.2020 wherein Consultant (TEC-3) informed that the applicant in its representation dated 02.01.2020 has requested against reduction in quantity of import item at Sl. No. 4 & reduction of wastage of import item at Sl. No. 5. Also, quantity of import item at Sl. No. 4 was calculated as per thickness given by the applicant in their letter dated 13.06.2019 and report of study group. Now, the applicant has revised thickness of coating. On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. To provide justification for increasing wastage regarding import item at Sl. No. 5. D/L was sent to the applicant on 22.09.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R13	GLOBAL OVERSEAS 0510324256 Dated 09.05.2012	01/81/050/00144/AM13/ 05/23/040/00029/AM13/	The case was rejected in M. No. 17/81 dated 20.11.2012 on the ground that no manufacturing activity was involved. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in M. No. 05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the applicant is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of AA. CLA, New Delhi vide letter dated 30.5.2014 advised the	The Committee considered the case as per agenda and noted that no reply has been received from the applicant despite many reminders. Therefore, the Committee decided to **reject** the applicant's request of fixation of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	**Rejected**

			company to submit documentary evidence regarding consumption of SS content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was considered by NC in its M. No.4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the applicant under intimation to applicant and defer the case. CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, a deficiency letter was issued on 30.05.2014 followed by reminder dated 07.01.2016 for clarification, but applicant has not submitted any reply in this regard. The representation was referred to DPIIT on 11.10.2019 followed by reminders dated 21.11.2019 & 14.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to seek form the applicant to furnish following information as per written comments vide DPIIT U. O. No. P-47011/37/2020-TSW dated 27.02.2020: 1. Details of manufacturing activities involved. 2. Information in respect of Sl. No. 3, 4, 5 and 11 of Standard Deficiency Format. As per NC decision, D/L was sent to the applicant on 17.04.2020 followed by reminders on 16.07.2020 & 22.09.2020 to furnish the requisite information within a week. However, no reply has been received yet.		
R14	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/00307/AM13/ 05/23/040/00250/AM13/ **HQ E-office Computer No.: 23959**	The case was considered in M. No. 18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue. The representation was referred to DPIIT on 11.10.2019 followed with reminders dated 21.11.2019 & 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind DPIIT for expediting the comments. As per NC decision, reminder issued to DPIIT on 20.04.2020. The Committee noted that DPIIT vide U. O. No.: P-	The Committee considered the case as per agenda and noted that case was rejected in M. No. 18/81 dated 04.12.2012 on the ground that there is no manufacturing activity involved. The Committee also noted the comments of DPIIT vide U. O. No. P-47011/37/2020-TSW dated 06.10.2020 wherein it is stated that as per manufacturing process submitted by the applicant it	**Rejected**

			47011/37/2020-TSW dated 26.05.2020 to send a copy of complete application alongwith list of import and export items and reply/information received from the applicant. Therefore, the Committee decided to send all the relevant documents to DPIIT as per request. The complete set of application alongwith all information received from the applicant sent to DPIIT on 28.09.2020 for examination of the case.	is the potations like Polishing, Packing/Labeling etc. Further, the matter was deliberated in the meeting and the Committee decided to **reject** the request of the applicant as no nexus can be established. RA concerned may take suitable consequential action accordingly.	
R15	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/ **HQ E-office Computer No.: 23960**	The case was ratified in M. No.12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that the quantity of imported item No.1 and 2 of Alloy Steel Rounds is allowed as 1.10 Kgs/Kg. content of Export product No.1 & 2 instead of allowing 1.20 Kgs/Kg. content in the export product as per SION C-797 and requested to allow 20% wastage in respect of import item Sl. Nos.1 & 2. The applicant has also furnished a copy of payment receipt dated 03.01.2020 of Rs.5000/- towards composition fee. The case was referred to Consultant (TEC-3) on 21.01.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, reminder issued to consultant (TEC-3) on 20.04.2020. Physical file alongwith the applicant's reply was sent to Consultant (TEC-3) on 25.09.2020 for examination of the case.	The Committee considered the case as per agenda and noted that the case was discussed in Meeting No. 07/81 dated 08.09.2020 (Held on 15.09.2020). Therefore, the Committee decided to **withdraw** the case form the agenda. The case is withdrawn.	**Withdrawn**
R16	FORMING INDIA PRIVATE LIMITED 3110066955 dated 05.01.2018	01/81/050/00117/AM19/ 31/83/040/00121/AM18/	The case was rejected in M. No. 03/81 dated 14.08.2018 with the observation that no specific input item. The applicant vide letter dated 29.11.2018 had requested for ratification of Norms. The case was referred to Consultant (TEC-3) on 08.11.2019 for examination. As per NC decision of M. No. 20/81 dated 08.01.2020, Consultant (TEC-3)'s deficiency letter was sent to the applicant on 06.02.2020. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, the reminder was sent to the applicant on 17.04.2020. The applicant sought some time vide email dated 23.04.2020. Again, as per NC decision, the applicant was reminded on 16.07.2020 & 22.09.2020 to furnish the requisite information.	The Committee noted that the applicant's reply has been received and decided to forward the same to Consultant (TEC-3) for examination & comments.	**Deferred**
R17	A-1 FENCE PRODUCTS COMPANY	01/81/050/00006/AM19/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018. However, the applicant vide letter dated 30.10.2018 had requested for revision of	The Committee considered the case as per agenda and noted that no reply has been	**Rejected**

	PVT. LTD. 0310819800 dated 14.03.2018	03/94/040/01 033/AM18/	ratified norms. The representation was referred to MSME vide email dated 16.09.2019. The case was referred to MSME on 16.09.2019. Deficiency letter was sent to the applicant on 15.11.2019 as per NC decision of M. No. 14/81 dated 16.10.2019. A reminder was issued to the applicant on 02.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for applicant's reply. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the applicant's reply. As per NC decision, reminders were sent to the applicant on 12.05.2020 & 22.09.2020. However, no reply has been received yet.	received from the applicant despite many reminders. Therefore, the Committee decided to **reject** the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	
R18	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970 dated 15.05.2018	01/81/050/00 215/AM19, 03/94/040/00 116/AM19 **HQ E-office Computer No.: 23956**	The case was ratified in M. No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos. 17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No. 0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 had raised the same issue. In M. No. 14/81dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the applications also not matches. As per decision of M. No. 17/81 dt. 27.11.2019, the Committee decided to defer the case with an advice to the section to trace out the main file. The case was considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. The Committee noted that MSME via email dated 26.04.2020 requested to send again the complete set of application along with condition sheet and approval of NC decision for AA Nos. 0310791169 dated 18.11.2014, 0310560499 dated 16.02.2010, AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 to examine the case. Therefore, the Committee decided to send all the relevant documents to MSME as per their request. The complete application alongwith all relevant documents received from the applicant sent to MSME on 28.09.2020 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

R19	A-1 FENCE PRODUCTS CO.PVT.LTD. 0310820125 dated 27.03.2018	01/81/050/00212/AM19/ 03/94/040/01075/AM18/ **HQ E-office Computer No.: 23955**	The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 had enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 ratified in Meeting Nos. 37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 had again raised the same issue. In M. No. 14/81dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the application also not matches. The case was considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. The Committee noted that MSME via email dated 26.04.2020 requested to send again the complete set of application along with condition sheet and approval of NC decision for AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 and AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 to examine the case. Therefore, the Committee decided to send all the relevant documents to MSME as per their request. Complete application alongwith all relevant documents received from the applicant sent on 28.09.2020 to MSME for examination of the case.	The Committee considered the case as per agenda. MSME informed that the applicant had applied for licence with quantity equal to duty free import that was allowed in earlier ratifications. However, earlier norms were ratified with 25.20% wastage after 1/3rd recovery form scrap and the subject licence was ratified with 17% wastage after taking 1/3rd recovery. Hence, double recovery was considered while fixing the norms for the subject licence. Therefore, as per comments of MSME dated 05.10.2020, the Committee decided to **revise** the ad-hoc norms on repeat basis as approved for AA No. 0310800027 dated 04.11.2015 as under:	Approved

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73144190	Sharp Edge Coils of Hot Dip Non Alloy Galvanised Steel With Hot Dip Non Alloy Galvanised Steel Wire Width:14mm to 35mm Thickness: 0.4mm to 0.8mm net Content of Exempt Material Used in Export Product 1) Relevant Hot Dip Non Alloy Galvanised Steel Sheets (In Coil Form)-119.809MT 2) Relevant Hot Dip Non Alloy Galvanised Steel Wire- 94.536MT	214.345 MT	1	72104900	Relevant Hot Dip Non Alloy Galvanised Steel Sheets (In Coil Form) Thickness: 0.4mm To 0.8mm Width : 20mm To 1500mm	1.252 Kgs/Kg
			2	72172010	Relevant Hot Dip Non Alloy Galvanised Steel Wire Dia: 1.2mm To 8mm	1.01 Kgs/Kg content in the export item

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

R20	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated 11.10.2018	01/81/050/00546/AM19/ 03/94/040/00621/AM19/ **HQ E-office Computer No.: 23970**	The case was rejected in M. No.06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019. However, the applicant vide letter dated 12.07.2019 has requested for ratification of Norms. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-3) on 06.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send the applicant's reply to Consultant (TEC-3) for examination of the case. Physical file alongwith the applicant's reply sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R21	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/00098/AM19/ 31/83/040/00026/AM19/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. The applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in M. No. 2/81/ALC2/2015 dated 05.05.2015. The case was considered in M. No. 20/81 dt.08.01.2020. The Committee observed that main file is still not available. Hence, it was decided to defer the case with directions to the section to trace the main file. The case has been referred to Consultant (TEC-1) for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments.	The Committee considered the case as per agenda. Consultant (TEC-1) informed that applicant have requested for increase of wastage to 10% (as applied for) from 5% already allowed by DPIIT but not provided any convincing justification for the same. Therefore, as per comments of Consultant (TEC-1), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	**Rejected**
R22	BILCARE LIMITED 3110066973 dated 08.02.2018	01/81/050/00035/AM19/ 31/83/040/00147/AM18/	The case was ratified in M. No.2/81 dated 29.05.2018 as per comments of DIPP. However, the applicant vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 26.11.2019 & 03.01.2020 for expediting the comments. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind again DPIIT for expediting the comments. As per NC decision, reminder issued to DPIIT on 20.04.2020. As per DPIIT this case refers to Consultant (TEC-1).	The Committee considered the case as per agenda. Consultant (TEC-1) informed that applicant have requested for increase of wastage to 10% (as applied for) from 5% already allowed by DPIIT but not provided any convincing justification for the same. Therefore, as per comments of Consultant (TEC-1), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	**Rejected**
R23	BILCARE	01/81/050/00	The case was ratified in M. No. 19 dt. 05.12.2017 as	The Committee considered	**Rejected**

	LIMITED 3110066259 dated 20.07.2016	235/AM17 31/83/040/00010/AM17	per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. As per NC decision of M. No. 13/81dated 04.10.2019, a deficiency letter was sent to the applicant on 28.10.2019. The applicant's reply dated 31.10.2019 was referred to Consultant (TEC-1) on 02.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020.	the case as per agenda. Consultant (TEC-1) informed that applicant have requested for increase of wastage to 10% (as applied for) from 5% already allowed by DPIIT but not provided any convincing justification for the same. Therefore, as per comments of Consultant (TEC-1), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	
R24	BILCARE LIMITED 3110066596 dated 17.02.2017	01/81/050/00080/AM18 31/83/040/00157/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 10.11.2017. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020.	The Committee considered the case as per agenda. Consultant (TEC-1) informed that applicant have requested for increase of wastage to 10% (as applied for) from 5% already allowed by DPIIT but not provided any convincing justification for the same. Therefore, as per comments of Consultant (TEC-1), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	**Rejected**
R25	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/00270/AM18 31/83/040/00034/AM18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was considered in M. No. 17/81 dt. 27.11.2019 and the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020.	The Committee considered the case as per agenda. Consultant (TEC-1) informed that applicant have requested for increase of wastage to 10% (as applied for) from 5% already allowed by DPIIT but not provided any convincing justification for the same. Therefore, as per comments of Consultant (TEC-1), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	**Rejected**
R26	TBEA ENERGY (INDIA)	01/81/050/00486/AM16/	The case was rejected in M. No. 22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by	The Committee decided to wait for the comments.	Deferred

	PRIVATE LIMITED 3410041397 Dated 23.07.2015	34/24/040/00123/AM16/	reminder dated 21.09.2016. However, the applicant vide mail dated 02.07.2019 has requested for revision of fixed Norms. The case was referred to DHI on 26.11.2019. A reminder was also issued to DHI on 09.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send a complete set of representation to DHI as requested by the representative of DHI. Reply dated 23.5.2020 was referred to DHI on 17.06.2020. The Committee considered the case as per agenda and DHI informed that they have received only applicant's reply and also needs the complete set of application with ANF-4 to examine the case. Therefore, the Committee decided to send all the relevant documents to DHI as per their request. As per NC decision, the complete application alongwith ANF-4 received from the applicant sent to DHI on 28.09.2020 for examination of the case. However, no comments have been received yet.		
R27	WIELAND METALS INDIA PRIVATE LTD 0710112879 Dated 26.02.2018	01/81/050/00359/AM19/ 07/24/040/00324/AM18/	The case was ratified in M. No.06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 Kgs/Kg content in the export product. However, the applicant vide letters dated 28.05.2019 & 11.07.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.07.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R28	WIELAND METALS INDIA PRIVATE LTD	01/81/050/00878/AM19/ 07/24/040/00	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on	The Committee decided to wait for the comments.	Deferred

	0710112301 Dated 24.10.2017	203/AM18/	26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.		
R29	WIELAND METALS INDIA PRIVATE LTD 0710111712 Dated 06.06.2017	01/81/050/00772/AM19/ 07/24/040/00071/AM18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.07.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R30	WIELAND METALS INDIA PRIVATE LTD	01/81/050/01064/AM19/ 07/24/040/00323/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020	The Committee decided to wait for the comments.	Deferred

	0710110935 Dated 09.01.2017		was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.		
R31	WIELAND METALS INDIA PRIVATE LTD 0710111245 Dated 07.03.2017	01/81/050/01074/AM19/ 07/24/040/00391/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R32	WIELAND METALS INDIA PRIVATE LTD 0710110386	01/81/050/00876/AM19/ 07/24/040/00197/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for	The Committee decided to wait for the comments.	Deferred

	Dated 07.09.2016		examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.		
R33	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/00734/AM19/ 07/24/040/00048/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.7.2020. During personal hearing held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R34	DELTON CABLES LTD. 0510337606 Dated 23.10.2012	01/81/050/00423/AM13/ 05/23/040/00278/AM13/ **HQ E-office Computer No.: 23946**	The case was inadvertently written ratified in M. No.12/81 dated 27.08.2013 whereas DPIIT vide U. O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC M. No.05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of	The Committee considered the case as per agenda and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/308/2019-TSW dated 29.09.2020 as the applicant's reply was deficient:	Deferred

			each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the applicant vide letter dated 09.08.2016 had requested for ratification of Norms. The case was referred to DPIIT on 25.10.2019 for examination and comments. As per NC decision of Meeting No. 20/81 dt. 08.01.2020, DPIIT's deficiency letter was sent to the applicant on 06.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Applicant's reply dt. 19.06.2020 was sent to DPIIT on 17.07.2020. The Committee decided to forward again the reply of the applicant to DPIIT for examination and comments. The applicant's reply received from the applicant sent again on 28.09.2020 to DPIIT for examination of the case.	5. Net weight per KM of each cable. 6. Material balancing viz. net content of each imported & indigenous inputs, export product wise, per KM of export product.	
R35	LUBI ELECTRICALS LIMITED, AHMEDABAD - Referred by DC, KASEZ	01/81/061/00022/AM18/ KASEZ/100%EOU/II/969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT & and directed the section to trace out main file immediately. Since, main file is not traceable in the section, complete set of documents have been sought from KASEZ vide email dated 16.07.2020. The documents received from KASEZ was forwarded to DPIIT vide email dated 20.07.2020 for examination & comments. An email was sent on 22.09.2020 to DPIIT for expediting the comments.	The Committee considered the case as per agenda and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/108/2020-TSW dated 10.08.2020 as the applicant's reply was deficient: 1. A copy of ad-hoc norms fixed by the Development Commissioner, Kandla SEZ for the items under consideration. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.	Deferred
R36	NEO POWER ELECTRONICS & PROJECTS PVT. LTD.	01/81/050/00012/AM19/ 03/95/040/01069/AM18	The case was ratified in M. No.15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of	The Committee decided to wait for the comments.	Deferred

	0310819845 dated 15.03.2018		import item No. 5. The Committee considered the case in M. No.09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes. A D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. The applicant's reply dt. 06.10.2017 was referred to Consultant (TEC-3) for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting. Physical file alongwith the representation sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, no comments have been received yet.		
R37	A-1 FENCE PRODUCTS CO. PVT. LTD. 0310827173 Dated 20.02.2019	01/81/050/01017/AM19/ 03/94/040/01003/AM19/ **HQ E-office Computer No.: 23950**	The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 on the basis of inputs given by Consultant (TEC-3). The applicant vide letter dated 27.01.2020 stated that the wastage and quantity of imported material for the product "Relevant Prime Hot dipped galvanised steel in sheets/coils" for all the four export products have not been given correctly. Therefore, they have requested to re-fix the ad-hoc norms. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. Physical file along with the representation sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R38	ARMOR PLAST LTD. 0710111799 Dated: 21.06.2017	01/81/050/00774/AM19/ 07/24/040/00094/AM18/	The case was ratified in M. No. 3/81 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The	The Committee considered the case as per agenda and Consultant(TEC-3) informed via email dated 05.10.2020 that the applicant have exported goods made out of free issue imported material and therefore could not have used any other material. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant's to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter.	Deferred

			applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020. Consultant (TEC-3) was reminded vide email dated 22.09.2020.		
R39	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/00779/AM19/ 07/24/040/00136/AM18/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before NC. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to the applicant on 01.04.2020. The applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020 followed by a reminder vide email dated 22.09.2020.	The Committee considered the case as per agenda and Consultant(TEC-3) informed via email dated 05.10.2020 that the applicant have exported goods made out of free issue imported material and therefore could not have used any other material. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant's to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter.	Deferred
R40	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/01070/AM19/ 07/24/040/00295/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. The Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary	The Committee considered the case as per agenda and Consultant(TEC-3) informed via email dated 05.10.2020 that the applicant have exported goods made out of free issue imported material and therefore could not have used any other material. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant's to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of	Deferred

			corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The applicant's reply was referred to Consultant (TEC-3) on 16.07.2020 followed by reminder vide email dated 22.09.2020.	cutter.	
R41	ARMOR PLAST LIMITED 0710114083 dated 01.11.2018	01/81/050/00693/AM19/ 07/24/040/00194/AM19/	The case was rejected in M. No. 08/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply of deficiency letter dated 28.03.2019 raised by MSME. The applicant furnished reply vide letter dated 24.08.2019 and requested for ratification of norms. The case was referred to Consultant (TEC-3) on 13.12.2019 for examination. In M. No. 19/81 dt. 26.12.2019, the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020. Consultant (TEC-3) was reminded vide email dated 22.09.2020.	The Committee considered the case as per agenda and Consultant(TEC-3) informed via email dated 05.10.2020 that the applicant have exported goods made out of free issue imported material and therefore could not have used any other material. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant's to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter.	Deferred
R42	Shivam Iron And Steel Company Limited 0210208162 dated 23.01.2018	01/81/050/00175/AM19 02/24/040/00169/AM18	The applicant applied for import of raw material "Manganese Ore Mn-30%-60% and Coke" for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 5/81 dated 10.10.2018 as per SION at C522 for EP No. 01 and SION at C477 for EP No. 02 as per comments given by MoS vide U. O. No. 2(10)/2016-TD dated 09.10.2018.The applicant had requested for review of already approved ad-hoc norms. It has stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e.	The Committee considered the case as per agenda and decided to seek from the applicant's to furnish the following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)?	Deferred

			with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments.	2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA?	
R43	Shivam Iron And Steel Company Limited 0210208634 dated 10.08.2018	01/85/050/00580/AM19 02/24/040/00073/AM19	The applicant applied for import of raw material "Manganese Ore Mn- 30%-60% and Coke" for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 10/81dated 16.01.2019 as per SION at C522 for EP No. 01 and SION at C477 for EP No. 02 on recommendation of representative of MoS taking cue from. The applicant has requested for review of already approved ad-hoc norms. It has stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e. with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments.	The Committee considered the case as per agenda and decided to seek from the applicant's to furnish the following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? 2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA?	Deferred

The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

*****

Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

8/81
13

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Diamond Engineering (Chennai) Pvt.Ltd. -A.A. 0410165528, dated 30.04.2019
Ref: DGFT F.No. 01/81/050/00044/AM20/DES-II

DGFT(DES-2) may kindly refer to their e-mail dated 29th July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the A.A. may be ratified as under:

1. Word "containing 590.294 MT of Column/Beam " may be suffixed with the description of export item.
2. Import item shall be of relevant grade and size as contained /utilized in the export items.
3. Quantity of import item may be allowed as 1.02 Kgs./kg. content in the export item.

Norms Committee may take a view.

06/08/2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/119/2019-TSW dated 06.08.2020

Email nc2.dgft@nic.in

Ratification of norms of Advance Authorization No. 0410165686 dated 06.06.2019 issued to M/s. Seikodenki India Private Limited.

From : Saurabh Ranjan <ftp-iphw@meity.gov.in> Wed, Sep 02, 2020 06:02 PM

Subject : Ratification of norms of Advance Authorization No. 0410165686 dated 06.06.2019 issued to M/s. Seikodenki India Private Limited. 1 attachment

To : DGFT Norms Committee 2 <nc2.dgft@nic.in>

Cc : Asha Nangia <anangia@meity.gov.in>

W-21/39/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 02.09.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0410165686 dated 06.06.2019 issued to M/s. Seikodenki India Private Limited.

This refers to DGFT e-mail dated 23.05.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Seikodenki India Private Limited for export of "MOTORHEAD OVERMOULD ASSEMBLY".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

From: "DGFT Norms Committee 2" <nc2.dgft@nic.in>
To: "Saurabh Ranjan" <saurabh.ranjan@meity.gov.in>, "RENU MATHUR" <renu.mathur@meity.gov.in>, "Sushil Kumar Jangid" <sushil.jangid@meity.gov.in>, "Saurabh Ranjan" <ftp-iphw@meity.gov.in>, "Ashutosh Chauhan" <ashutosh.chauhan09@govcontractor.in>
Cc: "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>
Sent: Saturday, May 23, 2020 4:05:57 PM
Subject: Fwd: Norms - Fixation - New Delhi - Advance authorisation obtained

Sir/Madam,

AA No. 0410165686

Calculation Sheet

Export Item	Export Item Quantity(In Number)	Import Item	Per Unit	UOM	Wastage Claimed	Wastage Allowed	Quantity Applied In DGFT	Quantity Calculated	Quantity Recommended
61/0- MOTORHEAD OVERMOULD ASSEMBLY To Part No.225823-01/02	320000	RESIN A300N BLACK To Part No.H14CDA30000004	0.0200	KGS	5.00%	5.00%	7040.000	6720.000	6720.000
		TERMINAL C230035851 To Part No.J006TMC2300358	2.0000	Number	0.00%	Net to Net Basis	640000.000	Net to Net Basis	
		TERMINAL 6110175852 To Part No.J06TMB11010044	2.0000	Number	0.00%	Net to Net Basis	640000.000	Net to Net Basis	
		WIRE UL1569424 SBR 10S/0.05 BLACK To Part No.P02WR1569 0233	0.6730	Meter	5.00%	5.00%	236896.000	226128.000	226128.000
		WIRE UL1569 24 SBR 10S/0.05 RED To Part No.P02WR1569 0236	0.6930	Meter	5.00%	5.00%	243936.000	232848.000	232848.000
		TUBE F32(2.5x0.25x200M) BLACK To Part No.S29TB2.5X00025	0.0110	Meter	5.00%	5.00%	3872.000	3696.000	3696.000
		INK REDUCER VINYL INK REDUCER MSP 687 To Part No.A11INVINYL0001	0.0001	Litre	5.00%	5.00%	35.000	33.600	33.600

MEETING NO 8/81 DT. 06.10. 2020 CASE NO. 17

VESTA WIND TECHNOLOGY INDIA PVT. LTD

LIC. NO 0410165683 DT. 06.06.2019

ON THE BASIS OF DETAILS FURNISHED AND MATERIAL BALANCE THE LIC MAY BE RATIFIED AS UNDER:

Export Items as per Advance license

1. 29112932 BLA 59m IN (**Blades for Wind Turbine Generator)** - 100.0 NOS

(WEIGHT NOT LESS THAN - 9500 KG PER BLADE)

Import Items cover under Advance License

S.NO.	IMPORT ITEM DESCRIPTION	QUANTITY APPLIED	QUANTITY APPROVED
1	ITEM NO : 29025339 Relest @wind Puty (**POLYURETHANE BASE PUTTY)**	3200.00 KG	**1875.00 KG**
2	ITEM NO : 29025400 Relest hardener pur **(POLYURETHANE BASE PUTTY HARDENER)**	1056.00 KG	1056.00 KG
3	ITEM NO : 29027011 Relest @wind Puty Porefiller Cartridge light blue 0,400L (**POLYURETHANE BASE TWO COMPONENT PUTTY)**	100.0 NOS	100.0 NOS
4	ITEM NO : 29025508 AIRSTON 760E Wind Infusion Resin(**EPOXY RESIN)**	186800.00 KG	186800.00 KG
5	ITEM NO : 29025550 Airston 762H / 766H (30/70) wind infusion Hardener(**EPOXY HARDENER**)	60000.00 KG	**54500.00 KG**
6	ITEM NO : 29081762 FS2554552145 MATVANTAGE II 2.00 OZ 14.57 (CSM 600g 370mm)(**GLASS FIBRE FABRIC - CHOPP STRAND MAT**)	6000.0 KG	**4160.0 KG**
7	ITEM NO : 29007530 FZ0300-24/SPX20300 PROCESS COAT T/L RESIN **(EPOXY RESIN GELCOAT BASE)**	11000.00 KG	11000.00 KG
8	ITEM NO : 29007531 FY9838-56/SPX19838 PROCESS COAT T/L HARD (**EPOXY GELCOAT HARDENER**)	3100.00 KG	3100.00 KG
9	ITEM NO : S096204 XF650-007/SP730 R/H400 ml CART + M/HEAD/ BOX (**TWO COMPONENT EPOXY ADHESIVE CARTRIDGE)**	200.0 NOS	200.0 NOS
10	ITEM NO : S096232 F121-015/AMPREG 21 RESIN **(EPOXY HAND LAYUP RESIN)**	3100.00 KG	**2535.0 KG**
11	ITEM NO : S096233 F121-021/AMPREG 21 HARD FAST **(EPOXY HAND LAYUP HARDENER)**	1000.0 KG	843.0 KG
12	ITEM NO : 29013769 Alexit-Leading Edge Protection 442-52 RAL 7035 Lichtgrau/ light grey (**POLYURETHANE BASE GREY PAINT)**	130.0 KG	130.0 KG
13	ITEM NO : 29013840 Alexit-Leading Edge Protection 442-52 9801	260.0 KG	260.0 KG

	weiB/white **(POLYURETHANE BASE WHITE PAINT)**		
14	ITEM NO : 2901384 1Alexit-Leading Edge Protection 442-52 337 k rot / red **(POLYURETHANE BASE RED PAINT)**	240.0 KG	240.0 KG
15	ITEM NO : 29013842 alexit-Harter / Hardener 445-52**(POLYURETHANE BASE PUTTY HARDENER)**	315.0 KG	315.0 KG
16	ITEM NO : S096636 Alexit-Verdunner / Thinner 903-36**(POLYURETHANE BASE PAINT THINNER)**	2000.0 KG	2000.0 KG
17	ITEM NO : S099034 Alexit-Beschichtung 498-92 ral 7035 lichtgrau / light grey **(TWO COMPONANT POLY URETHANE PAINT BASE)**	12000.0 KG	12000.0 KG
18	ITEM NO : S099037 Alexit Zusatz / Hardener 495 20 **(TWO COMPONENT POLYURETHANE PAINT HARDENER)**	3500.0 KG	3500.0 KG
19	ITEM NO : 29013104 SOLID METAL TIP 54m **(MACHINED COPPER COMPONENT FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
20	ITEM NO : 29059642 LPS 54M TIP ARRAY **(COPPER CABLE EMBEDDED WITH PVC FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
21	ITEM NO : 29059643 Down conductor Assy **(LIGHTNING PROTECTION SYSTEM CABLE)**	100.0 NOS	AS PER GN 4
22	ITEM NO : 29098847 ALU FOIL SPL ROOT LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
23	ITEM NO : 29098848 ALU FOIL SPL TIP LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
24	ITEM NO : 29098849 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
25	ITEM NO : 29098850 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
26	ITEM NO : 29038571 Matvantage II 2.00 oz 14.57**(GLASS FIBRE FABRIC - CHOPP STRAND MAT)**	3000.0 KG	1560.0 KG
27	ITEM NO : 29025606 ADHESIVE SIKADUR WTG1280 A**(EPOXY ADHESIVE RESIN)**	35000.0 KG	35000.0 KG
28	ITEM NO : 29057932 ADHESIVE SIKADUR WTG-1050 B**(EPOXY ADHESIVE HARDNER)**	16500.0 KG	16500.0 KG
29	ITEM NO : 29078542 ADHESIVE SIKAPOWER 1200 **(TWO COMPONENT EPOXY ADHESIVE CARTRIDGE)**	3500.O NOS	3500.O NOS
30	ITEM NO : 29007005 FABRIC BIAX 600 GSM ±45° STAB**(GLASS FIBRE FABRIC - BIAX)**	8250.0 KG	8250.0 KG
31	ITEM NO : 29009736 BIAX 936gsm 127cm STABILIZED**(GLASS FIBRE FABRIC -BIAX)**	170000.0 KG	170000.0 KG
32	ITEM NO : 29017700 TRIAX 1200g**(GLASS FIBRE FABRIC - TRIAX)**	93800.0 KG	93800.0 KG
33	ITEM NO : 29055151 UD 0° 1200g/m2 1260mm**(GLASS FIBRE FABRIC - UD)**	25500.0 KG	25500.0 KG
34	ITEM NO : 29083743 BIAX+/-45 200GSM/V30 1265mm**(GLASS FIBRE**	8200.0 KG	**NOT ALLOWED**

	FABRIC - BIAX)		
35	ITEM NO : 29007000 FABRIC UD 600 GSM 90° STAB(**GLASS FIBRE FABRIC - UD)**	111200.0 KG	111200.0 KG
36	ITEM NO : 29124750 PULTRUSION COILED 105mm (**CARBON PULTRUSION COIL)**	174200.0 METER	AS PER GN4
37	ITEM NO : 29115938T PULTRUSION KIT V120(**FRP PULTRUSION PART)**	100.0 NOS	AS PER GN 4
38	ITEM NO : 29115983 BALLAST CHAMBER V120D(**PVC MOULDED CHAMBER FOR BALANCING MATERIAL)**	100.0 NOS	AS PER GN 4
39	ITEM NO : 29115987 MAIN WEB CORE KIT V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
40	ITEM NO : 29115988 ROOT SEGMENT 3 INSERTS KIT (**PRE FEBRICATED FRP PART WITH METAL INSERTS)**	100.0 NOS	AS PER GN 4
41	ITEM NO : 29138970 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
42	ITEM NO : 29136141 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4

Shaish
06/10/2020
(SHAISH KUMAR)

NC- 2

8/81
23

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: M/s Diamond Metal Screens Private Limited, A.A. No.6510000028 dated. 18.06.2019
Reference: - DGFT F. No. 01/81/050/131/AM20/DES-2

DGFT(DES-2) may kindly refer to their e-mail dated 27th July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantity of export item may also be be specified as 2600 Nos.in addition to its weight.
2. Quantity of import item may be allowed as 16396 Kgs as 1.367 Kg./Kg. content in the export item after taking 50% recovery from the scrap.

Norms Committee may take a view.

04/08/2020

(S. K. Jain)
Development Officer
Tel. 23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/19/2020-TSW dated 04 .08.2020

8/81
28

Government of India
Director General of Foreign Trade

Case No 28

HQ File No: 01/81/050/00149/AM20/ dated 28.06.2019

Advance Authorization No. 0510411068 Dated: 27.06.2019

M/s STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED, NEW DELHI.

The following Quantity of items of import may be allowed against export:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity to be allowed
72024100	High Carbon Ferro Chromium (HCFeCr) containing 58-62% Cr, C:6-8%, Fe : 28-29%, Si: 2-4%, P:0.04%, S: 0.05% Size 10-150 MM	4600.00 MT	26100030	Chrome Ore lumps Cr2O3: 32-38%	2392.00 MT

Bhatnagar
(S.K. Bhatnager)
TC (SKB)
28.09.2020

Shri Shobhit Gupta,
Dy DGFT, NC-II

8/81

Withdrawn

33

Email **nc2.dgft@nic.in**

RE: Requesting for complete applications in connection with ratification of ad-hoc norms in respect of advance authorizations issued under Para 4.7 of HBP, Vol. I.

From : alkeshpatel@gujaratinfra.com Sat, Sep 19, 2020 11:50 AM

Subject : RE: Requesting for complete applications in connection with ratification of ad-hoc norms in respect of advance authorizations issued under Para 4.7 of HBP, Vol. I. 1 attachment

To : DGFT Norms Committee 2 <nc2.dgft@nic.in>

Cc : Shobhit Gupta Dy. DGFT <shobhit.gupta@gov.in>, RA Vadodara <vadodara-dgft@nic.in>, jkhatri@gujaratinfra.com

Reply To : alkeshpatel@gujaratinfra.com

Dear Sir,

With ref to below matter we would like to inform your good office that Our RLA issued us Advance Authorization no. **3410045279 dated 11.07.2019** and against the same, we have imported material for export of our product, but due to some unexpected reasons the export order was cancelled.

Now, we have opted to make payment of duty with interest for imported material under the above mentioned Advance License. For the same we have applied to our RLA and already received duty deficiency letter, which will be further processed as per rules and regulations and advance license will be closed accordingly.

Due to above reasons there is no need for fixation of norms. Please note the same and update your records accordingly.

Regards,
Alkesh Patel
Asst Manager – F & A
(M) 09898212895
E-mail :- alkeshpatel@gujaratinfra.com
GiPL
Gujarat Infrapipes Pvt Ltd

From: DGFT Norms Committee 2 [mailto:nc2.dgft@nic.in]
Sent: Thursday, September 17, 2020 5:50 PM
To: chintan@gujaratinfra.com; export@gujaratinfra.com
Cc: Shobhit Gupta Dy. DGFT
Subject: Requesting for complete applications in connection with ratification of ad-hoc norms in respect of advance authorizations issued under Para 4.7 of HBP, Vol. I.

Dear Sir/Madam,

Please refer to the trailing e-mail dtd. 22-11-19 and subsequent reminders dtd. 28-02-20, 3-05-20 and 6-07-2020 of this office on the subject mentioned above. The desired information

8/81
34

Government of India
Director General of Foreign Trade

Case No 34

HQ File No: 01/81/050/00170/AM20/ Dated:15.07.2019

Advance Authorization No. 0510411242 Dated:12.07.2019

M/s VOESTALPINE VAE VKN INDUS PVT LTD, NEW DELHI

The following information may be allowed to the applicant:

Sl No	IT(HS) Code	Description of export item.	Quantity	Comments on Item of imports
1	73023000	Turnout 1 in 9 for Ballast less track (Fastening items Viz: Clips and all types of Rail Pads)	12 sets	Item No: 2: 12 Sets on net to net. Item No 12: 3888 Nos
2	73023000	Turnout 1 in 7 for Ballasted Track -R-190m Turnouts,standard Guage Fan-shaped turnout for 60E1 rails for ballasted track	44 Sets	Guard & Flat Bottom Rails: 1.02Kg/Kg on net weight rails in sets. Assembly spares: On Net to Net Basis.
3	73023000	Turnout 1 in 7 (Symmetrical Split Turnouts) for Ballastless Track -R-190 m	1 Set	Guard & Flat Bottom Rails: 1.02Kg/Kg on net weight rails in set. Assembly spares: On Net to Net basis.
4	73023000	Turnout 1 in 7 (Symmetrical Split Turnouts) for Ballastless Track -R-190 m	3 Sets	Guard & Flat Bottom Rails: 1.02Kg/Kg on net weight of rails in sets. Assembly spares: On Net to Net Basis.
5	73023000	SCISSOR CROSS -OVERS - 1 IN 9 (For Ballastless Track); along with all fittings for crossings and check Rails.	2 Sets	Guard & Flat Bottom Rails: 1.02Kg/Kg on net weight of rails in sets. Assembly spares: On Net to Net basis.

(S.K. Bhatnager)
Technical Consultant-4
26.09.2020

Shri Shobhit Gupta
Dy DGFT, NC-II

File No.P-47011/7/2019-TSW

8/81
44

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Sterlite Power Transmission Limited, (AA No.0310830803 dated 05.08.2019)

Ref.: DGFT F.No.01/81/050/00197/AM20/

DGFT(DES-2) may kindly refer to their e-mail dated 17th August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No.3, 6 to 10 and 15 may be specified as 691Kgs, 5983 Kgs, 21072 Kgs, 2110456 Kgs, 457622 Kgs, 81815 Kgs and 1168Kgs respectively.
2. Quantity of export items at Sl.No.1, 2, 4, 5, 11 to 14 and 16 may also be specified as 205 KM, 85.12 KM, 0.9 KM, 8.91KM, 436 KM, 62.03 KM, 70 KM, 248 KM and 10.4 KM respectively in addition to their weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.3 to 7, 13 and 14.
4. Description of the import item at Sl.No.1 may be changed as "Aluminium Ingots/Billets" and quantity of Aluminium Ingot/Billet may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.1 to 16, as claimed by the firm.
5. Quantity of import item at Sl.No.2 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.3, 6 to 10 and 15, taking clue form SIONs C-7 & C-1479.
6. Quantity of import item at Sl.No.3 i.e. Zinc may be allowed as 4% weight of steel content in the export item at Sl.No.3, 6 to 10 and 15, taking clue form SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e. Overhead Conductor Grease may be allowed up to 2% of FOB value of export items at Sl.No.3 to 7, 13 and 14.

Norms Committee may take a view.

26/08/2020

(S .K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/7/2019-TSW dated 26.08.2020

8/8/
51

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Airmaster Tape Industries Private Limited, (A.A. No. 0410165978 dated 20.08.2019.)
Reference: DGFT F. No. 01/81/050/00213/AM20

DGFT(DES-2) may kindly refer to their e-mail dated 22nd September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 33961 Kgs inclusive of 0.5% wastage.
2. Quantity of import item at Sl.No.2 may be allowed as 119152.8 Kgs inclusive of 0.5% wastage.
3. Quantity of import item at Sl.No.3 may be allowed as 24853.2 Kgs inclusive of 0.5% wastage.
4. Quantity of import item at Sl.No.4 may be allowed as 18369.8 Kgs inclusive of 0.5% wastage.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/126/2020-TSW dated 29.09.2020

8/81
78

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Safebarrier International Private Limited (A.A. No. 0310834468 Dated 24.01.2020)
Reference: - DGFT F. No. 01/81/050/00418/AM20

DGFT(DES-2) may kindly refer to their e-mail dated 22nd September 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantities of import items at Sl.No.1 to 5 may be allowed as 1.01Kgs/Kg content in the export item as claimed by the firm.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/81/2020-TSW dated 29.09.2020

8/8/
86

Government of India
Director General of Foreign Trade

Case No: 86

HQ File No: 01/81/050/00428/AM20/ Dated:12.02.2020

Advance Authorization No. 0310834749 dated 10.02.2020

M/s BAOSTEEL INDIA COMPANY PRIVATE LIMITED,

The following quantity of import may be allowed against export:

Sl No	Item of Export	Quantity	Item of Import	Quantity
1	HOT ROLLED STEEL SHEET (PICKLED AND OILED) , GRADE DD11, THICKNESS 5.0 MM, WIDTH 60 MM, LENGTH C MM	30.00 MT	HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED) , GRADE DD11, THICKNESS 5.0 MM, WIDTH 1220 MM, LENGTH C MM	80.8 MT inclusive of 1% wastage.
2	HOT ROLLED STEEL SHEET (PICKLED AND OILED), GRADE DD11, THICKNESS 5.0 MM, WIDTH 68 MM, LENGTH C MM	50 MT		
1	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 80 MM, LENGTH C MM	20 MT	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM	535 MT inclusive of 1% wastage.
2	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 165 MM, LENGTH C MM	120 MT		
3	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 65 MM, LENGTH C MM	20 MT		
4	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 90 MM, LENGTH C MM	150 MT		
5	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 95 MM, LENGTH C MM	20 MT		
6	COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 243 MM, LENGTH C MM	200 MT		

[redacted]
(S.K. Bhatnager)
Technical Consultant-4
05.10.2020

Shri Shobhit Gupta
Asstt Director, NC-II

8/81
110

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Polycab India Limited, A.A. No. 0310836631 dated 11.06.2020.
Ref: DGFT F. No. 01/81/050/00580/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 16th July 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that instant A.A. may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 7 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated Cu. Wire Screened with Cu. Tape, WS Taped, PVC Sheathed with Graphite Coating Armoured Cables 6.35/11 (12) KV**		
1.01	3 Core X 95 Sq MM	4000	32.585
2	**CU. Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Wire Screened with Cu. Tape, WS Taped, PVC Sheathed Graphite Coating Al. Alloy Wire Armoured Cables 6.35/11 (12) KV**		
2.01	1 Core X 185 Sq MM	1000	3.096
2.02	1 Core X 240 Sq MM	15000	58.850
3	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.**		
3.01	2 Core X 2.5 Sq. MM	1000	0.481
3.02	4 Core X 2.5 Sq. MM	1000	0.605
3.03	5 Core X 1.5 Sq. MM	1000	0.580
4	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Tape Screened PVC Sheathed Unarmoured Cables 25 KV**		
4.01	1 Core X 500 MCM	7720	32.128
4.02	1 Core X 4/0 AWG	530	1.212

29/07/2020

5	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Tape Screened PVC Sheathed Unarmoured Cables 6/10 (12) KV (E)**		
5.01	3 Core X 500 MCM	1400	14.598
5.02	3 Core X 1 AWG	500	1.395
6	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Tape Screened PVC Sheathed Unarmoured Cables 8 KV**		
6.01	3 Core X 4 AWG	500	0.976
6.02	1 Core X 350 MCM	560	1.413
6.03	1 Core X 250 MCM	520	1.024
6.04	1 Core X 4/0 AWG	500	0.876
6.05	1 Core X 500 MCM	660	2.208
7	**Aluminum Alloy Conductor XLPE Insulated Unarmoured Cables 2000 V.**		
7.01	1 Core X 600 MCM	8761	10.980
7.02	1 Core X 750 MCM	41993	64.207

2. Quantity of import item at Sl.No.1 i.e. Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 2, 3, 4, 5 and 6.

3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01Kgs/Kg content in the export items at Sl.No. 2 & 7.

4. Quantity of import item at Sl.No.3 i.e. LDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3, 4, 5 and 6.

5. Quantity of import item at Sl.No.4 i.e. Bonded Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 5 and 6.

6. Quantity of import item at Sl.No.5 i.e. Strippable Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 5 and 6.

7. Quantity of import item at Sl.No.6 i.e. PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 5 and 6.

8. Quantity of import item at Sl.No.7 i.e. PVC Plasticizer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 5, and 6.

9. Quantity of import item at Sl.No.8 i.e. Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.1 and 3.

10. Quantity of import item at Sl.No.9 i.e. Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

11. Quantity of import item at Sl.No.10 i.e. Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3, 4, 5 and 6.

2
3

12. Quantity of import item at Sl.No.11 i.e. Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3, 4, 5 and 6.

13. Quantity of Import item at Sl.No.12 i.e. Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3, 4, 5 and 6.

14. Quantity of import item at Sl.No.13 i.e. Electrolytic High Conductivity Copper Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 2, 4, 5 and 6.

15. Quantity of import item at Sl.No.14 i.e. Semi Conducting Water Swellable Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 and 2.

16. Quantity of import item at Sl.No.15 i.e. Glass Mica Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.3.

17. Quantity of import item at Sl.No.16 i.e. Halogen Free Fire Retardant may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.7.

18. Quantity of import item at Sl.No.17 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

19. Quantity of import item at Sl.No.18 i.e. Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

20. Quantity of import item at Sl.No.19 i.e. Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

21. Quantity of import item at Sl.No.20 i.e. Ethylene Acrylic Ester Co-polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

22. Quantity of import item at Sl.No.21 i.e. Grafted Co-polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

23. Quantity of import item at Sl.No.22 i.e.Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3.

24. Quantity of import item at Sl.No.23 i.e. Semiconducting Nylon Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.5.

25. Quantity of import item at Sl.No.24 and 25 may be allowed as per packing policy.

Norms Committee may take a view.

(S.K.Jain)

Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/2/2019-TSW dated 29 .07.2020

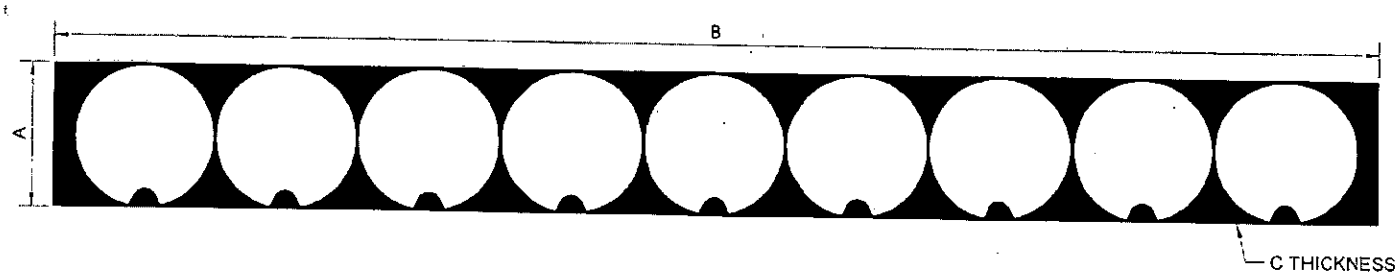
8/21
161

HI TECH STAINLESS WORLD

HI TECH STAINLESS WORLD
RANGARA COMPOUND,PLOT NO.SRN-33/35,
HOSUE NO:1337,(GATE NO :02) SHILL FATA
ROAD,DAHISAR MORI,MUMBRA PANVEL
ROAD, PANVEL THANE,MAHARASHTRA-400612
MOB NO : 9821046542,
EMAIL ID: hitechstainlessworld@hotmail.com

DESIGN NO : SSPS/HTSW-01-A

STAINLESS STEEL SEMI FINISH PERFORATED STRIPS / PROFILE CUTTING OF VARIOUS GRADE



SUMMARY

WIDTH (IN MM)	LENGTH (IN MM)	THICKNESS (IN MM)	VOLUME (MM^3)	DENSITY (KG / M^3)	SEMI-FINISHING RAW PLATE WEIGHT (IN KG)	FINAL PRODUCT AFTER PUNCHING WEIGHT (IN KG)
A	B	C				
136	1255	0.9	153612.00	7.85	1.21	0.36

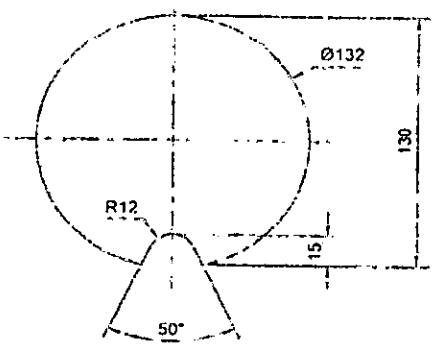
HI TECH STAINLESS WORLD MUMBAI

DESIGN No : SSPS/HTSW-01-A

CALCULATION AS BELOW

	1.87	KG RAW MATERIAL
-	0.19	KG 10 % LESS SORTING
	1.68	KG AFTER SORTING FROM SECONDARY MATERIAL
-	0.084	KG WASTAGE CUTTING SIZE
	1.596	KG AFTER SORTING &CUTTING SEMI FINISH STRIP
-	1.236	KG WASTAGE/SCARP DURING PUNCHHING
	0.36	KG FINISHED PRODUCT NET WEIGHT

RATIO : 5.185



CUTOUT DETAIL
SCALE: 1:10

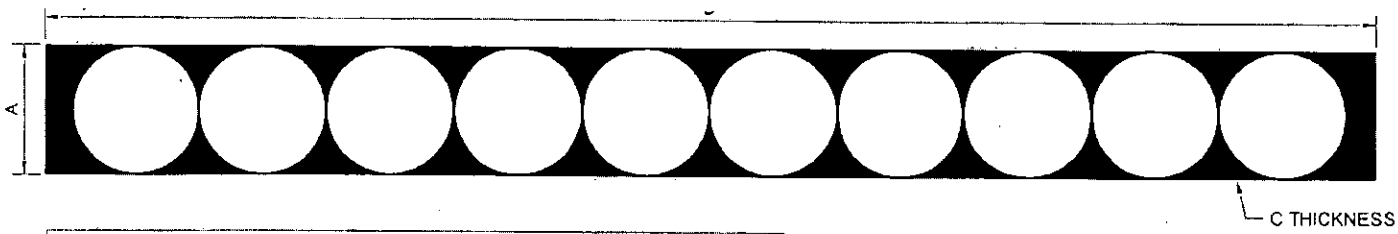
HI TECH STAINLESS WORLD MUMBAI

HI TECH STAINLESS WORLD

HI TECH STAINLESS WORLD
RANGARA COMPOUND,PLOT NO.SRN-33/35,
HOSUE NO:1337,(GATE NO :02) SHILL FATA
ROAD,DAHISAR MORI,MUMBRA PANVEL
ROAD, PANVEL THANE,MAHARASHTRA-400612
MOB NO : 9821046542,
EMAIL ID: hitechstainlessworld@hotmail.com

DESIGN NO : SSPS/HTSW-01-B

STAINLESS STEEL SEMI FINISH PERFORATED STRIPS / PROFILE CUTTING OF VARIOUS GRADE



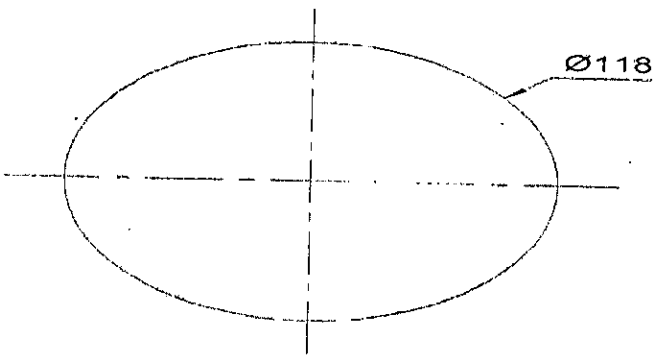
SUMMARY						
WIDTH (IN MM)	LENGTH (IN MM)	THICKNESS (IN MM)	VOLUME (MM^3)	DENSITY (KG / M^3)	SEMI-FINISHING RAW PLATE WEIGHT (IN KG)	FINAL PRODUCT AFTER PUNCHING WEIGHT (IN KG)
A	B	C				
122	1260	1.0	153720.00	7.85	1.21	0.35

HI TECH STAINLESS WORLD MUMBAI

DESIGN No : SSPS/HTSW-01-B

	1.82	KG RAW MATERIAL
-	0.182	KG 10 % LESS SORTING
	1.64	KG AFTER SORTING FROM SECONDARY MATERIAL
-	0.082	KG WASTAGE CUTTING SIZE
	1.56	KG AFTER SORTING &CUTTING SEMI FINISH STRIP
-	1.209	KG WASTAGE/SCARP DURING PUNCHHING
	0.35	KG FINISHED PRODUCT NET WEIGHT

RATIO : 5.185



CUTOUT DETAIL
SCALE: 1:10

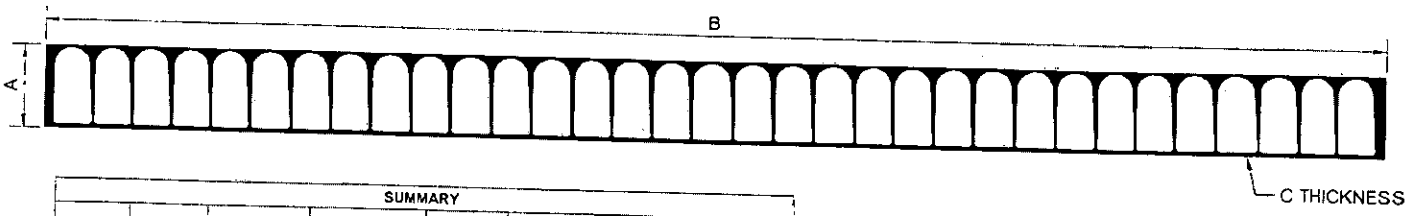
NITECH STAINLESS
MUMBAI

HI TECH STAINLESS WORLD

HI TECH STAINLESS WORLD
RANGARA COMPOUND,PLOT NO.SRN-33/35,
HOSUE NO:1337,(GATE NO :02) SHILL FATA
ROAD,DAHISAR MORI,MUMBRA PANVEL
ROAD, PANVEL THANE,MAHARASHTRA-400612
MOB NO : 9821046542,
EMAIL ID: hitechstainlessworld@hotmail.com

DESIGN NO : SSPS/HTSW-01- C

STAINLESS STEEL SEMI FINISH PERFORATED STRIPS / PROFILE CUTTING OF VARIOUS GRADE



SUMMARY						
WIDTH (IN MM)	LENGTH (IN MM)	THICKNESS (IN MM)	VOLUME (MM^3)	DENSITY (KG / M^3)	SEMI-FINISHING RAW PLATE WEIGHT (IN KG)	FINAL PRODUCT AFTER PUNCHING WEIGHT (IN KG)
A	B	C				
78	1270	0.9	89154.00	7.85	0.70	0.16

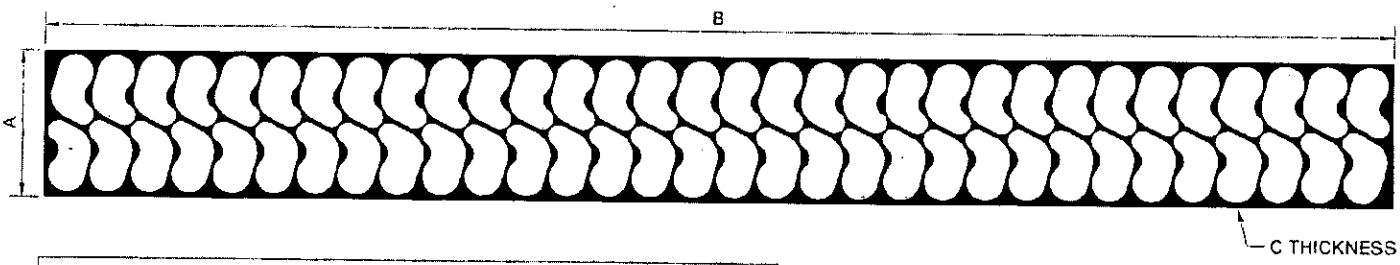
HI TECH STAINLESS WORLD MUMBAI

HI TECH STAINLESS WORLD

HI TECH STAINLESS WORLD
RANGARA COMPOUND,PLOT NO.SRN-33/35,
HOSUE NO:1337,(GATE NO :02) SHILL FATA
ROAD,DAHISAR MORI,MUMBRA PANVEL
ROAD, PANVEL THANE,MAHARASHTRA-400612
MOB NO : 9821046542,
EMAIL ID: hitechstainlessworld@hotmail.com

DESIGN NO : SSPS/HTSW-01- D

STAINLESS STEEL SEMI FINISH PERFORATED STRIPS / PROFILE CUTTING OF VARIOUS GRADE



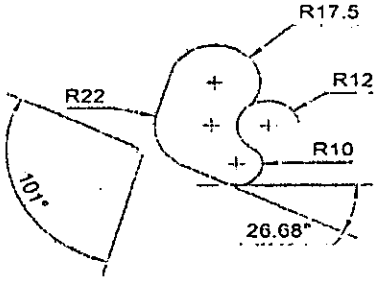
SUMMARY						
WIDTH (IN MM)	LENGTH (IN MM)	THICKNESS (IN MM)	VOLUME (MM^3)	DENSITY (KG / M^3)	SEMI-FINISHING RAW PLATE WEIGHT (IN KG)	FINAL PRODUCT AFTER PUNCHING WEIGHT (IN KG)
A	B	C				
138	1275	3.0	527850.00	7.85	4.14	1.10

HI TECH STAINLESS WORLD MUMBAI

DESIGN No : SSPS/HTSW-01-D

	5.72	KG RAW MATERIAL
-	0.572	KG 10 % LESS SORTING
	5.148	KG AFTER SORTING FROM SECONDARY MATERIAL
-	0.257	KG WASTAGE CUTTING SIZE
	4.89	KG AFTER SORTING &CUTTING SEMI FINISH STRIP
-	3.790	KG WASTAGE/SCARP DURING PUNCHHING
	1.1	KG FINISHED PRODUCT NET WEIGHT

RATIO : 5.185



CUTOUT DETAIL
SCALE: 1:10

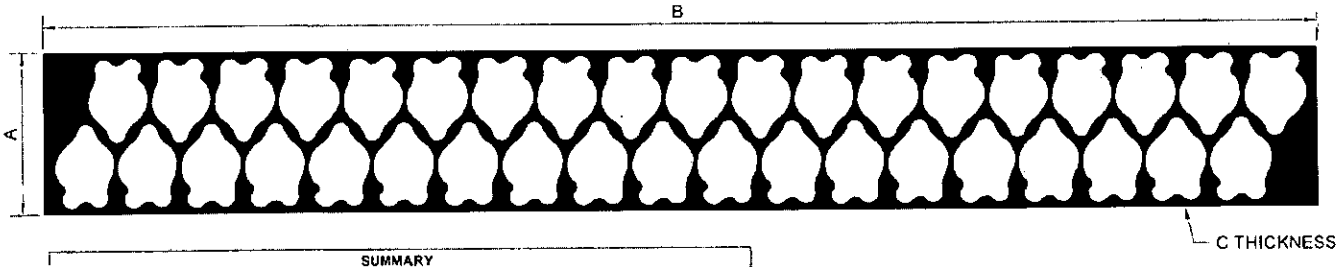
HI TECH STAINLESS MOHALI MUMBAI

HI TECH STAINLESS WORLD

HI TECH STAINLESS WORLD
RANGARA COMPOUND,PLOT NO.SRN-33/35,
HOSUE NO:1337,(GATE NO :02) SHILL FATA
ROAD,DAHISAR MORI,MUMBRA PANVEL
ROAD, PANVEL THANE,MAHARASHTRA-400612
MOB NO : 9821046542,
EMAIL ID: hitechstainlessworld@hotmail.com

DESIGN NO : SSPS/HTSW-01- E

STAINLESS STEEL SEMI FINISH PERFORATED STRIPS / PROFILE CUTTING OF VARIOUS GRADE



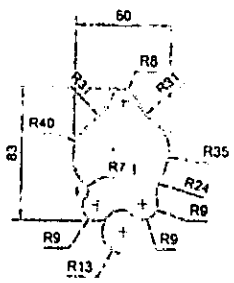
SUMMARY						
WIDTH (IN MM)	LENGTH (IN MM)	THICKNESS (IN MM)	VOLUME (MM^3)	DENSITY (KG / M^3)	SEMI-FINISHING RAW PLATE WEIGHT (IN KG)	FINAL PRODUCT AFTER PUNCHING WEIGHT (IN KG)
A	B	C				
160	1270	6.0	1219200.00	7.85	9.57	3.42

HI TECH STAINLESS WORLD MUMBAI

DESIGN No : SSPS/HTSW-01-E

	17.78	KG RAW MATERIAL
-	1.778	KG 10 % LESS SORTING
	16.002	KG AFTER SORTING FROM SECONDARY MATERIAL
-	0.800	KG WASTAGE CUTTING SIZE
	15.20	KG AFTER SORTING &CUTTING SEMI FINISH STRIP
-	11.78	KG WASTAGE/SCARP DURING PUNCHHING
	3.42	KG FINISHED PRODUCT NET WEIGHT

RATIO : 5.185



CUTOUT DETAIL
SCALE: 1:10

HI TECH STAINLESS WORLD MUMBAI